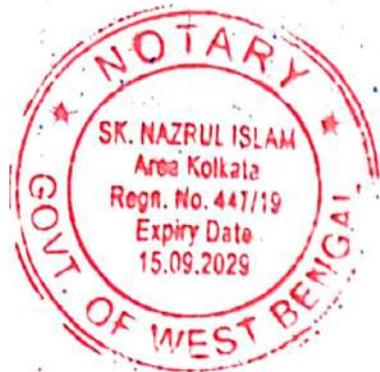


S.L No. 54

X



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

I A. No. 74 of 2025

Original Application No. 54/2025/EZ

Howrah dumpyard cannot take any more waste: Experts"- News item published in The Times of India, dt. 24.03.2025, Kolkata

And

1. Principal Secretary, Department of Environment and Forest, Government of West Bengal;
2. Member Secretary, West Bengal Pollution Control Board;
3. District Magistrate, District- Howrah;
4. Howrah Municipal Corporation, through its Municipal Commissioner;
5. Kolkata Metropolitan Development Authority (KMDA), through its Chief Executive Officer.

... Respondents

And

In the matter of :-

Howrah Municipal Corporation, through its Municipal Commissioner;

...Respondent no. 4/Applicant

INDEX

Sl No.	Particulars	Annexure	Page Nos.
1.	IA along with Affidavit on behalf of respondent no 4		1-7
2.	Copy of the Order dated 29.5.2025	A	8-18
3.	Tabular Chart	B	19-95
4.	Vakalatnama		96
5	Proof of Service		97

Filed by

Amrita Pandey
Advocate

M: 9432820002
E: amritalegal@gmail.com
Date: 29.07.2025

29 JUL 2025

Bandana Kishiyal
Commissioner
Howrah Municipal Corporation



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

IA No. Of 2025/EZ

Original Application No. 54/2025/EZ

Howrah dumpyard cannot take any more waste: Experts"- News item published in The Times of India, dt. 24.03.2025, Kolkata

And

1. Principal Secretary, Department of Environment and Forest, Government of West Bengal;
6. Member Secretary, West Bengal Pollution Control Board;
7. District Magistrate, District- Howrah;
8. Howrah Municipal Corporation, through its Municipal Commissioner;
9. Kolkata Metropolitan Development Authority (KMDA), through its Chief Executive Officer.

... Respondents

And

In the matter of :-

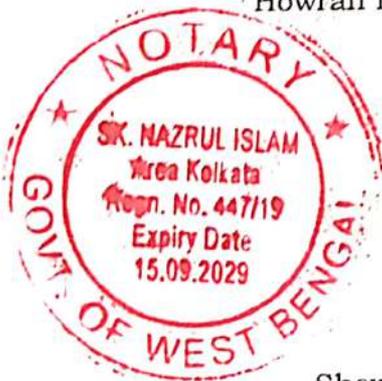
Howrah Municipal Corporation, through its Municipal Commissioner;

...Respondent no. 4/Applicant

The humble Petition on behalf of the respondent no 4/Applicant herein most respectfully

Sheweth:-

1. The Applicant, Howrah Municipal Corporation (HMC) being respondent no. 4/Applicant herein, respectfully submits this application seeking recall/modification of the directions issued by this



Bandana Pourniyal
Commissioner
Howrah Municipal Corporation

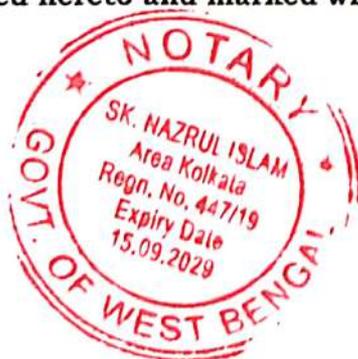
Hon'ble Tribunal in its order dated 29.05.2025 in part. **Copy of the order dated 29.5.2025 is annexed hereto and marked with letter A.**

2. The order dated 29.05.2025 directed the personal appearance of the HMC Commissioner and further directed the West Bengal Pollution Control Board (WBSPCB) being the respondent no. 3 herein to impose environmental compensation on HMC for alleged non-compliance with Rule 15 of the Solid Waste Management Rules, 2016. The order also made certain adverse observations against HMC, suggesting deliberate avoidance of responsibilities under the said Rules.

3. It is most humbly submitted that the directions were issued without affording HMC a proper opportunity to place on record its detailed compliance with Rule 15. During the hearing on 29.05.2025, the learned counsel for HMC had specifically sought time to file a comprehensive affidavit demonstrating compliance with Rule 15, but the same was not granted. The Learned Tribunal proceeded to pass the directions, which have caused serious prejudice to HMC, without according any opportunity to bring on record the compliance.

4. The preliminary affidavit was filed on 22.05.2025, which outlined the steps taken by HMC in coordination with KMDA and the District Administration to address the issues at the Belgachia Trenching Ground. While the affidavit did not elaborate on each sub-clause of Rule 15, it was never the intention of HMC to withhold any information. HMC was in the process of compiling a detailed compliance report, which it is now ready to submit before this Hon'ble Tribunal.

5. HMC has undertaken significant measures to manage solid waste in its jurisdiction, including door-to-door collection, segregation, transportation, and processing of waste. Efforts are also underway to remediate the legacy waste at Belgachia Trenching Ground through bio-mining, as recommended by experts. Additionally, HMC has initiated public awareness campaigns to promote waste segregation and has been working closely with stakeholders to ensure proper waste management practices. **A tabular chart showing the compliance of Rule 15 and the supporting documents are annexed hereto and marked with Letter B.**



Bandana Pokhriyal
Commissioner
Howrah Municipal Corporation

6. That the HMC has also sent the aforesaid chart to the respondent no. 4 to show its compliance and further undertakes to comply all the norms and directions.

7. That the observation in the order dated 29.5.2025 that HMC has been "callous" or has deliberately avoided its responsibilities is factually incorrect and has caused undue damage to the reputation of HMC. HMC has always acted in good faith and has been proactive in addressing the challenges related to solid waste management. The direction to impose environmental compensation without giving HMC an opportunity to present its case is harsh and unjust.

8. That HMC most respectfully prays that this Hon'ble Tribunal may kindly recall the directions passed on 29.5.2025 in part whereby directions have been issued for personal appearance of the Commissioner and the imposition of environmental compensation.

9. That HMC further requests an opportunity to file a detailed affidavit demonstrating its compliance with Rule 15 of the SWM Rules, 2016, and to place on record all relevant documents in support of its submissions.

10. That HMC assures this Hon'ble Tribunal of its full cooperation in ensuring compliance with all statutory obligations and respondent no. 4/Applicant is all along ready and willing to comply with such other directions passed by this Hon'ble Tribunal.

11. The Applicant respectfully submits that the Applicant apologises for any non-compliance and undertakes to take steps diligently.

12. Unless reliefs as prayed forth is granted, the Applicant shall suffer irreparable loss and injury.

13. That this application is made bonafide and for ends of justice.

In view of the foregoing, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

a. Modify the order dated 29.5.2025 and recall the directions in part issued in the order dated 29.05.2025 requiring the personal



Bandana Pothiyal

Commissioner
Howrah Municipal Corporation

8

appearance of the HMC Commissioner and directions to upon the WSPCB being respondent no. 3 herein to initiate proceedings and impose environmental compensation upon HMC;

b. Dispense with personal appearance of the Commissioner, HMC as directed in the order dated 29.5.2025;

c. Permit HMC to file a detailed affidavit demonstrating its compliance with Rule 15 of the SWM Rules, 2016;

d. Expunge the adverse remarks made against HMC in the order dated 29.05.2025;

e. Pass any other order(s) as this Hon'ble Tribunal may deem fit in the interest of justice.

And for this act of kindness, your Petitioner as in duty bound shall ever pray.

Amrita Pandey
THROUGH COUNSEL
FOR HOWRAH MUNICIPAL CORPORATION
F/147/2009

Bandana Kumariyal
Commissioner
Howrah Municipal Corporation



VERIFICATION

I, Bandana Pokhriyal, daughter of Sri Chandra Shashi Pokhriyal, aged about 35 years, working as Commissioner, Howrah Municipal Corporation, 4, Mahatma Gandhi Road, Howrah - 711101, do hereby solemnly affirm and declare that the contents of the above application are true and correct to the best of my knowledge and belief, and no part of it is false or misleading.

PLACE: Kolkata

Date: 29.7.2025

Bandana Pokhriyal
 DEPONENT
Commissioner
 Howrah Municipal Corporation

Identified by me
Ansita Paudyal
Adminstr



✕

Affidavit

I, Bandana Pokhriyal, daughter of Sri Chandra Shashi Pokhriyal, aged about 35 years, working as Commissioner, Howrah Municipal Corporation, 4, Mahatma Gandhi Road, Howrah - 711101, do hereby solemnly affirm and state as follows:

1. That I am the Commissioner of Howrah Municipal Corporation (HMC) and am duly authorized to depose this affidavit on behalf of Respondent No.4/Applicant herein. I am fully conversant with the facts of the case.

2. That the statements made in paragraph nos. 1 to 2 are true to the best of my knowledge and belief, and the statements made in paragraph nos. 3 to 6 are information derived from record and no part of it is false or concealed and the rest thereof are my humble submission before this Hon'ble Tribunal.



DEPONENT
Bandana Pokhriyal
Commissioner
Howrah Municipal Corporation

Identified by me
Anisita Pandey
Advocate
#1747/2009

Solemnly Affirmed and
Declared before me on the
Identification of the Advoca.

Notary
SK. Nazrul Islam
Notary, Govt. of W.B
Govt. No. 447/19
City Civil Court, Calcutta

29 JUL 2025

ANNEXURE A

Item No.5

Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH, KOLKATA

(Through Physical Hearing with Hybrid Option)

Original Application No. 54/2025/EZ

“Howrah dumpyard cannot take any more waste: Experts”-
News item published in The Times of India, dt. 24.03.2025, Kolkata

Date of hearing: 29.05.2025

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

Applicant(s): Mr. Subhas Datta, Applicant in person (in Virtual Mode)

Respondent(s): Mr. Sudip Kumar Dutta, Advocate for R-1 & 3 (in Virtual Mode)
Mr. Dipanjan Ghosh, Advocate for R-2
Mr. Amrita Pandey, Advocate for R-4 (in Virtual Mode)
Ms. Paushali Banerjee, Advocate for KMDA

ORDER

1. A serious issue of flagrant violation of handling, management, processing and disposal of solid waste on the part of Howrah Municipal Corporation, a local body, has been raised in this Original Application (hereinafter referred to as '**OA**').

2. This OA has been registered on the basis of a news item report published in 'The Times of India' dated 24.03.2025, Kolkata, the contents whereof read as under:

“Hwh dumpyard cannot take any more waste: Experts Dated 24.03.2025

Kolkata: A team of experts who visited the Belgachia Trenching Ground on Sunday issued a warning about an impending disaster at the landfill site if urgent measures are not implemented. The mountain of garbage, towering over 150 feet, far exceeds the soil's load-bearing capacity, creating an unstable and hazardous environment. Scientists highlighted that trapped methane gas within the landfill is

continuously self-igniting, leading to the formation of dangerous voids inside the garbage mound, heightening the risk of sudden collapses.

KMDA will start work on raising the site with sturdy poles and conduct bio-mining from Monday, Howrah DM P Deepapriya said. The DM said four scientists from JU visited the landfill and recommended using bio-mining to quickly extract biogas. Also, they collected soil samples. Based on the analysis, they will determine how many people need to be relocated and what further measures should be taken. The DM said based on their advice, KMDA will commence work on Monday. An alternative site for the landfill will also be sought, he added.

The landfill holds an estimated 10 lakh tonnes of legacy waste and originally spanned 90 acres. However, due to years of steady encroachment, it has now shrunk to just 50 acres, putting nearby settlements at grave risk. Cracks have appeared on the land where residents live, indicating severe ground instability due to excessive pressure on the terrain.

Leading the team of scientists from the International Society of Waste Management, Air, and Water, professor Sadhan Kumar Ghosh warned of catastrophic consequences if immediate action is not taken. Speaking to TOI, he outlined four urgent measures – recommended to Sujoy Chakraborty, chairman of Howrah Municipal Corporation (HMC) – to avert a potential tragedy.

These include immediate closure of the landfill, controlled access to the site, rehabilitation of affected residents and restoration of Pacha Khal – this crucial canal, which once drained wastewater into the Ganges, is now choked with debris after a partial landfill collapse. The risk of flooding has increased significantly, threatening nearby areas with widespread inundation.

Ghosh also emphasized the urgent need for a comprehensive waste management policy. “Unfortunately, we do not have a proper waste management framework. It is high time the city adopts a ward-wise decentralized waste management system, which would eliminate the need for massive centralized landfill sites.”

Scientists conducted soil and gas tests at the site, revealing dangerous levels of methane accumulation underground. Years of unregulated dumping of organic and inorganic waste, combined with poor maintenance, left the ground dangerously hollow and unstable. The Ganga’s proximity has exacerbated the crisis. Water seepage has softened soil further, increasing the chances of a large-scale landslide within a 1 to 1.5-kilometre radius. Experts warn that such a collapse could trigger a catastrophic environmental and humanitarian crisis. Adding to the peril, methane emissions from the landfill have severely deteriorated air quality in surrounding areas. Scientist Sujeeb Kar said decaying animal carcasses in the landfill intensified methane

production, further weakening the soil and making the site highly unstable.”

3. Tribunal, after being *prima-facie* satisfied that a substantial question relating to environment arising out of implementation of enactments mentioned in Schedule I of NGT Act, 2010 has arisen, entertained the matter and impleaded following as respondents and issued notices to them granting time to file their responses:

- (i) Principal Secretary, Department of Environment and Forest, Government of West Bengal;
- (ii) Member Secretary, West Bengal State Pollution Control Board (hereinafter referred to as '**WBSPCB**');
- (iii) District Magistrate, District-Howrah;
- (iv) Howrah Municipal Corporation, through its Municipal Commissioner; and
- (v) Kolkata Metropolitan Development Authority (KMDA), through its Chief Executive Officer.

4. Howrah Municipal Corporation i.e., respondent 4 was required to submit an Action Taken Report with regard to photographs on record and the current status within four weeks. It has filed an affidavit dated 22.05.2025 sworn by Bandana Pokhriyal, Commissioner of Howrah Municipal Corporation wherein there is no reference with regard to responsibilities and duties enjoying upon it under Rule 15 of Solid Waste Management Rules, 2016 (hereinafter referred to as '**SWM rules, 2016**') and only a vague reply has been given with regard to some kind of planning and that too, attributable to Kolkata Metropolitan Development Authority and District Authorities. Contents of paras 3 to 7 of the affidavit of respondent 4 are reproduced as under:

“3. That the answering respondent has in consultation with the KMDA and the District Administration taken the following steps:-

A. **Soil Test Report:** HMC has engaged specialists from Jadavpur University to conduct a soil test of the BTG area. The report is awaited and the respondent prays for time to place of the record and submit the same upon receipt.

B. **Water Supply Restoration:** That HMC is taking all efforts to coordinate with the KMDA for the restoration of water supply from the Padmapukur Water Treatment Plant, and a status report is being compiled.

C. **Drainage System Restoration:** Simultaneously, assessments are being carried out to restore the damaged drainage system in the area, and a detailed plan is being prepared.

4. **Bio-mining of Legacy Waste:** Additionally, a plan of action for the bio-mining of the remaining legacy waste at the BTG is being finalized in consultation with experts.

5. **Rehabilitation & Compensation:** The District Administration, Howrah, has been requested to provide details of short-term and long-term rehabilitation packages for affected beneficiaries, including photographs and any decisions taken regarding an alternative site for the disposal of daily municipal solid waste, considering the permanent stoppage of dumping at the Belgachia Trenching Ground after the recent disaster. **In this connection, copy of the letter dated 16th April, 2025 addressed to the District Magistrate, Howrah and other communication and reports received are annexed hereto and marked with Letter R/1 colly.**

6. HMC is making all possible efforts to compile the Action Taken Report (ATR) within the stipulated four-week deadline set by the Hon'ble Tribunal. However, the completion of the report is contingent upon the timely submission of inputs from the KMDA and the District Administration. The respondent prays for granting liberty to file further affidavit to bring on record the finalized ATR.

7. That the respondent respectfully requests the Hon'ble Tribunal to take this affidavit on record and as and when the concerned authorities (KMDA, District Administration) submit their reports for the work undertaken, it will be submitted before this Hon'ble Tribunal."

5. Directions given by Tribunal with regard to Action taken Report in respect to photographs and current status have not been complied with at all. Under SWM Rules, 2016 heavy duties and responsibilities have been enjoined upon the local authorities and it would be useful to reproduce Rule 15 as under:

“15. Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations. – The local authorities and Panchayats shall, –

(a) prepare a solid waste management plan as per state policy and strategy on solid waste management within six months from the date of notification of state policy and strategy and submit a copy to respective departments of State Government or Union territory Administration or agency authorised by the State Government or Union territory Administration;

(b) arrange for door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location;

(c) establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste;

(d) facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration in solid waste management including door to door collection of waste;

(e) frame bye-laws incorporating the provisions of these rules within one year from the date of notification of these rules and ensure timely implementation;

(f) prescribe from time to time user fee as deemed appropriate and collect the fee from the waste generators on its own or through authorised agency;

(g) direct waste generators not to litter i.e., throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink canes, tetra packs, fruit peel, wrappers, etc., or burn or burry waste on streets, open public spaces, drains, waste bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to authorised the waste pickers or waste collectors authorised by the local body;

(h) set up material recovery facilities or secondary storage facilities with sufficient space for sorting of recyclable materials to enable informal or authorised waste pickers and waste collectors to separate recyclables from the waste and provide easy access to waste pickers and recyclers for collection of segregated recyclable waste such as paper, plastic, metal, glass, textile from the source of

generation or from material recovery facilities; Bins for storage of bio-degradable wastes shall be painted green, those for storage of recyclable wastes shall be printed white and those for storage of other wastes shall be printed black;

(i) establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometers or part thereof and notify the timings of receiving domestic hazardous waste at such centres;

(j) ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility or as may be directed by the State Pollution Control Board or the Pollution Control Committee;

(k) direct street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body;

(l) provide training on solid waste management to waste-pickers and waste collectors;

(m) collect waste from vegetable, fruit, flower, meat, poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions;

(n) collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation;

(o) set up covered secondary storage facility for temporary storage of street sweepings and silt removed from surface drains in cases where direct collection of such waste into transport vehicles is not convenient. Waste so collected shall be collected and disposed of at regular intervals as decided by the local body;

(p) collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible;

(q) transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methanation plant or any such facility. Preference shall be given for on site processing of such waste;

(r) *transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility;*

(s) *transport construction and demolition waste as per the provisions of the Construction and Demolition Waste management Rules, 2016;*

(t) *involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility;*

(u) *phase out the use of chemical fertilizer in two years and use compost in all parks, gardens maintained by the local body and wherever possible in other places under its jurisdiction. Incentives may be provided to recycling initiatives by informal waste recycling sector.*

(v) *facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or with private sector participation or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the following technologies and adhering to the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board. Preference shall be given to decentralised processing to minimize transportation cost and environmental impacts such as –*

a) bio-methanation, microbial composting, vermi-composting, anaerobic digestion or any other appropriate processing for bio-stabilisation of biodegradable wastes;

b) waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns;

(w) *undertake on their own or through any other agency construction, operation and maintenance of sanitary landfill and associated infrastructure as per Schedule 1 for disposal of residual wastes in a manner prescribed under these rules;*

(x) *make adequate provision of funds for capital investments as well as operation and maintenance of solid waste management services in the annual budget ensuring that funds for discretionary functions of the local body have been allocated only after meeting the requirement of necessary funds for solid waste management and other obligatory functions of the local body as per these rules;*

(y) make an application in Form-I for grant of authorisation for setting up waste processing, treatment or disposal facility, if the volume of waste is exceeding five metric tones per day including sanitary landfills from the State Pollution Control Board or the Pollution Control Committee, as the case may be;

(z) submit application for renewal of authorisation at least sixty days before the expiry of the validity of authorisation;

(za) prepare and submit annual report in Form IV on or before the 30th April of the succeeding year to the Commissioner or Director, Municipal Administration or designated Officer;

(zb) the annual report shall then be sent to the Secretary-in-Charge of the State Urban Development Department or village panchayat or rural development department and to the respective State Pollution Control Board or Pollution Control Committee by the 31st May of every year;

(zc) educate workers including contract workers and supervisors for door to door collection of segregated waste and transporting the unmixed waste during primary and secondary transportation to processing or disposal facility;

(zd) ensure that the operator of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce;

(ze) ensure that provisions for setting up of centers for collection, segregation and storage of segregated wastes, are incorporated in building plan while granting approval of building plan of a group housing society or market complex; and

(zf) frame bye-laws and prescribe criteria for levying of spot fine for persons who litters or fails to comply with the provisions of these rules and delegate powers to officers or local bodies to levy spot fines as per the bye laws framed; and

(zg) create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:

(i) not to litter;

(ii) minimise generation of waste;

(iii) reuse the waste to the extent possible;

(iv) *practice segregation of waste into bio-degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source;*

(v) *practice home composting, vermi-composting, bio-gas generation or community level composting;*

(vi) *wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for nonbiodegradable waste;*

(vii) *storage of segregated waste at source in different bins;*

(viii) *handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and*

(ix) *pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management.*

(zh) *stop land filling or dumping of mixed waste soon after the timeline as specified in rule 23 for setting up and operationalisation of sanitary landfill is over;*

(zi) *allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill and the sanitary landfill sites shall meet the specifications as given in Schedule-I, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill;*

(zj) *investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites;*

(zk) *in absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.”*

6. It is surprising that a local body like Howrah Municipal Corporation is either deliberately avoiding reply to the various duties and responsibilities enshrined in Rule 15 and has not submitted Action taken Report with regard to action taken by it or there is callousness on its part

in submitting specific reply. This is very unfortunate. Moreover, from the averments made in the affidavit, it is evident that in *presenti*, there is no proper handling, management, processing and disposal of solid waste in the area within the jurisdiction of local body i.e., Howrah Municipal Corporation and there is flagrant violation of provisions of SWM Rules, 2016 on the part of respondent 4.

7. In the circumstances, we direct WBSPCB to take action under the relevant provisions of Environment (Protection) Act, 1986 (hereinafter referred to as '**EP Act, 1986**') read with SWM Rules, 2016 with regard to imposition of penalty for contravention of the provisions of EP Act, 1986 and also to compute and assess environmental compensation for continued violation of the environmental laws on the part of respondent 4 after giving due opportunity of hearing to it. Compliance Report shall be filed by WBSPCB within two months.

8. On the next date, Commissioner, Howrah Municipal Corporation shall also appear in person before Tribunal through virtual mode.

9. We also direct Principal Secretary/Additional Chief Secretary, Urban Development Department, West Bengal to file an affidavit explaining as to what steps it has taken for compliance of SWM Rules, 2016 in view of the provisions contained in Rule 11 for management of solid waste in area of Howrah Municipal Corporation by the next date.

10. Urban Development Department, in our view, is also a proper party in this matter, since certain compliances for management of solid waste are also to be observed by it in view of Rule 11 of SWM Rules, 2016, we implead Principal Secretary, Urban Development Department as respondent no. 6. Registry shall issue notice to newly impleaded

respondent, returnable within two weeks who may file its response by the next date.

11. List on 18.08.2025.

Sudhir Agarwal, JM

Dr. Arun Kumar Verma, EM

May 29, 2025
Original Application No. 54/2025/EZ
R



HOWRAH MUNICIPAL CORPORATION

ANNEXURE B

125

CONSERVANCY DEPARTMENT

4, Mahatma Gandhi Road, Howrah – 711 101.

Phone: 2638 3211-13, Fax: 2641 2214/5846/5218.

Rule 15 of the Solid Waste Management Rules, 2016

ANNEXURE B

Provision (Clause)	Requirement	Remarks / Compliance by HMC	Document supporting compliance	Annexure
(a) Solid Waste Management Plan	Prepare and submit an SWM plan as per state policy within 6 months of notification.	Under preparation in consultation with SUDA , Time Line : October 31, 2025		
(b) Door-to-Door Collection	Arrange segregated waste collection from households, slums, commercial, and institutional premises.	Door-to Door collection is made from all 50 (fifty) wards. However, segregated collection of MSW started for 22 (twenty-two) Wards, viz, 2,3,4,5,8,10,11,12,21,22,23,26,27,28,29,34,37,38,40, 42,43,44. Time line for introduction in the rest 28 Wards : March 31, 2025	Copy of W.O. & photographs of daily collection enclosed.	
(c) Integration of Waste Pickers	Recognize and integrate informal waste pickers/collectors into SWM systems.	Recognizing informal waste pickers / collectors is under process under guidance of SUDA		
(d) Self-Help Groups (SHGs)	Facilitate SHGs, provide ID cards, and involve them in waste collection.	"Nirmal Sathi" s are engaged for supervision of segregated waste work drawn from the SHGs. ID Card issued.	List enclosed.	
(e) Bye-Laws Framing	Frame and implement SWM bye-laws within 1 year of rule notification.	Already in place	Copy enclosed	
(f) User Fee Collection	Prescribe and collect user fees from waste generators (directly or via agencies).	Collecting "Conservancy Charge" from all commercial holding having Trade License on "Single Window Basis"	List enclosed	
(g) Anti-Littering Directives	Prohibit littering, enforce segregation, and mandate handover to authorized collectors.	Through regular IEC activities.	Photograph enclosed	
(h) Material Recovery Facilities (MRFs)	Set up MRFs with color-coded bins (Green: Biodegradable, White: Recyclable, Black: Other).	Already exists. Set-up under UNDP initiative, being revived once again	Documents enclosed	

(i) Domestic Hazardous Waste Depots	Establish 1 waste deposit center per 20 sq. km for safe disposal.	Not in place		
(j) Safe Transport of Hazardous Waste	Ensure hazardous waste is transported to authorized disposal sites.	For management & disposal of E-Waste of HMC's in-house generation as well as the city in general, necessary tie-up is made with the WBEIDCL, State Level Nodal Agency, for its safe disposal.	Copy enclosed.	
(k) Street Sweeping (No Burning)	Direct sweepers to store leaves separately (no burning) and hand them over.	Residue of Street Sweeping including leaves is being carried to the nearest Secondary Transfer Point for disposal as per norms.	Photographs enclosed	
(l) Training for Waste Workers	Provide SWM training to waste pickers and collectors.	Already imparted for the employees of ULB.	-do-	
(m) Market Waste Management	Collect market waste daily; promote decentralized composting/biomethanation.	Being collected on regular basis through day & night collection.	-do-	
(n) Street Sweeping Collection	Collect street waste based on population density (daily/alternate days/twice weekly).	On daily basis	-do-	
(o) Secondary Storage for Sweepings	Set up covered storage for street sweepings if direct transport is not feasible.	Being stored at Secondary Transfer Point before transportation for disposal	-do-	
(p) Horticulture Waste Processing	Collect garden waste separately; process in parks/gardens.	Not in place. However, HMC is currently augmenting its fleet and once completed, separate vehicle will be earmarked for such collection. Time Line : November 30,2025. Further, HMC would explore the possibility of installation of on-site facility of processing garden waste.	----	
(q) Transport of Biodegradable Waste	Send biodegradable waste to composting/biomethanation plants (prefer on-site).	Being send on regular basis for processing at the Processing Plant of RWMC, Badyabati & KMC Dhapa Dumping Ground of EOFPL	Copy enclosed	
(r) Transport of Non-Biodegradable Waste	Send recyclables to MRFs/secondary storage.	Being Send.	Photograph enclosed	
(s) C&D Waste Management	Transport construction waste as per C&D Waste Rules, 2016.	As per existing arrangement to be send to the Patharghata Plant of the KMC.		

(t) Community Participation	Promote home composting, biogas, and decentralized processing.	21 Not in place keeping in consideration factors like huge population density (5 times than the National Average), scarcity of land etc prevailing at ground at Howrah.	---	127
(u) Phase Out Chemical Fertilizers	Replace chemical fertilizers with compost in parks/gardens within 2 years.	Exploring the possibility of receiving the compost from the RWMC, Badyabati of EOFPL as by-product of the processed MSW of the HMC there-at for replacing the chemical fertilizer being used at the Parks / Gardens owned / maintained by the HMC. Timeline : November 30,2025	----	
(v) Waste Processing Facilities	Develop facilities (composting, WtE, biomethanation) via PPP or state support.	To be set-up at Mouja Baigachi in Bali-Jagacha Block, Howrah under State support.	Copy enclosed	
(w) Sanitary Landfills	Construct and maintain landfills as per Schedule I for residual waste.	To be set-up at the BTG after completion of the bio-mimic process of the Legacy Waste there-at by the KMDA		
(x) Budget Allocation	Prioritize SWM funding in annual budgets over discretionary expenses.	Already in place	Copy enclosed	
(y) Authorization for Facilities (>5 TPD)	Apply (Form-I) to SPCB/PCC for waste processing/disposal facilities.	HMC has already applied for Consent to Operate before the WBPCB for its whole of operation which includes SWM activities	Copy enclosed	
(z) Renewal of Authorization	Submit renewal application 60 days before expiry.	NA		
(za) Annual Report Submission	Submit report (Form IV) by 30th April to Municipal Commissioner.	Submitted	Copy enclosed	
(zb) Report Forwarding	Send annual report to State Urban Development Dept. & SPCB by 31st May.	Submitted through SUDA only	-do-	
(zc) Worker Training	Educate waste workers on segregation and safe transport.	Continuous process.	----	
(zd) Safety Gear for Workers	Provide PPE (gloves, masks, footwear) to waste handlers.	Provided on annual basis.	Copy of W.O. enclosed	
(ze) Waste Infrastructure in Building Plans	Include waste collection centers in approvals for housing societies/malls.	Under process for BWG, as per directives of SUDA Time Line : October, 2025.	Copy enclosed	

(zf) Spot Fines for Littering	Frame bye-laws for penalties; delegate enforcement powers.	Already in place as per 2019 By-laws, 2019		
(zg) Public Awareness Campaigns	Educate citizens on segregation, composting, and proper disposal.	Being done, continuous process.		
(zh) Ban on Mixed Waste Dumping	Stop landfill dumping after the deadline (Rule 23).	Being complied with		
(zi) Landfill Restrictions	Only inert/non-recyclable waste allowed in landfills.	-do-		
(zj) Bio-Mining of Old Dumpsites	Assess and remediate old dumpsites via bio-mining/bioremediation.	Under Process by KMDA		
(zk) Capping of Non-Remediable Dumps	Scientifically cap dumpsites if bio-mining is unfeasible.	NA		



Annexure To Rule 15(b) of SWM Rule, 2016
HOWRAH MUNICIPAL CORPORATION

129

4, MAHATMA GANDHI ROAD, HOWRAH-711 101
☎ 033 2638 3211/12/13 ☎ 033 2641 0830

Visit us www.myhmc.in

Conservancy Department

Memo No. 120/Cons./24-25

Dated: - 28/03/2025

To,
M/s, Shristi And Vijay Enterprise
1, Dhapra Road
Kolkata, West Bengal - 700105

Name of work:- Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-6 under HMC Ward no – 8,11,12.

E-T nder Ref No.:- 011/Cons./24-25 , Dated:- 13/09/24 (Sl no-06)

Estimate Amount:- ₹66,71,049.00/-

Adm. Approval No.:- COF/AA/24-25/515 Dated:- 31/08/2024

HMC GST No.:- 19AALH0446H1Z9

PUROBIKSHAN SCHEME MONITORING SYSTEM NO – CNV/121/24-25.

Sir,

This is to inform you that HMC Authority has agreed to accept your offered price (₹) 67,37,759.00/- including taxes which is 1.00% Above of the estimated amount (₹) 66,71,049.00/-

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C. & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extent Act & rule.

The contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Schedule time for picking garbage shall be more or less 5 hours starting from 7.00 A.M each day or time is to be fixed by Sector In Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Schedule time for picking garbage shall be more or less 5 hours, starting from 7.00 A M each day and/or any time as may be fixed by sector in charge as & when required for.

Pictures shall be uploaded in the “Purobikhan App” of HMC on a daily basis during execution of the work by your dedicated staff.

This work order is issued as per approval of the Tender Committee Meeting Dated – 21/02/2025 & B.O.A. Meeting Approval Dated – 21/03/2025.

Sd/-

O.S.D. (Conservancy Department)
Howrah Municipal Corporation
Date: 28/03/2025

Memo No – 120 ()/Cons./(1-8)/24-25.

Copy forwarded for information & necessary action to:-

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation.
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer (Conservancy), Howrah Municipal Corporation.
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.

O.S.D. (Conservancy Department)
Howrah Municipal Corporation

TYPED COPY of page 23

~~2/A~~

Annexure to Rule 15 (b) of SWM Rule, 2016

Howrah Municipal Corporation

4, Mahatma Gandhi Road, Howrah - 711 101

033 2638 3211/12/13 | Fax: 033 2641 0830 Visit us: www.myhmc.in |

Conservancy Department

Memo No. 120/Cons/24-25

Dated: 28/03/2025

To,

M/s. Shristi And Vijay Enterprise

1, Dhapa Road, Kolkata, West Bengal - 700105

Subject: Name of work Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-6 under HMC Ward no-8, 11, 12.

E-Tender Ref No.: 011/Cons./24-25, Dated: 13/09/2024 (Sl. No-06);

Estimate Amount: ₹2,66,71,049.00/-

Adm. Approval No.: COF/AA/24-25/515 Dated: 31/08/2024

HMC GST No.: 19AALE19446H1Z9

Purobikshan Scheme Monitoring System No.: CNV/121/24-25

Sir,

This is to inform you that HMC Authority has agreed to accept your offered price ₹2,67,37,759.00/- (including GST) which is 100% above of the estimated amount ₹2,66,71,049.00/-.

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M. & as stated in tender documents.

In case of delaying in execution of work, a penalty may be imposed as per extant Act & rule.

The contractor shall maintain a Log Book at work site & attach weight slip which is issued by B.T.G. Schedule time for picking garbage shall be more or less 5 hours starting from 7:00 AM each day or time is to be fixed by Sect. In Charge as & when required.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Schedule time for picking garbage shall be more or less 5 hours, starting from 7:00 AM each day and/or any time as may be fixed by sector in charge as & when required.

Pictures shall be uploaded in the "Purobikhan App" of HMC on a daily basis during execution of the work by a dedicated staff.

This work order is issued as per approval of the Tender Committee Meeting Dated: 21/02/2025 & B.O.A. Meeting Approval Dated: 21/03/2025.

Sd/- (O.S.D., Conservancy Department)

Howrah Municipal Corporation

Date: 28/03/2025

Memo No. 120 ()/Cons./(1-8)/24-25

Copy forwarded for information & necessary action to:

1. Hon'ble Chairman, B.O.A., Howrah Municipal Corporation.
2. Commissioner, Howrah Municipal Corporation.
3. Controller of Finance, Howrah Municipal Corporation.
4. Secretary, Howrah Municipal Corporation.
5. Executive Engineer (Conservancy), Howrah Municipal Corporation.
6. Chief Accountant, Howrah Municipal Corporation.
7. Conservancy Superintendent, Howrah Municipal Corporation.
8. Office Copy

Sd/- (O.S.D., Conservancy Department)

Howrah Municipal Corporation



Annexure To Rule 15(2) of SWM Rule, 2016

131

Howrah Municipal Corporation

4, MAHATMA GANDHI ROAD, HOWRAH -711101
Tel : (91-33) 2638-3211-13, 2641-5218; Fax (+91-33)2641-5218/2214

Website - <https://www.myhmc.in>

Conservancy Department

Memo No -92/ Cons. /24-25

Date:-19/03/2025.

To,
M/s Siddharth Enterprise,
18/1, Kalikapur Road, Kolkata,
West Bengal -700099.

Name of the work: :- Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-3 under HMC Ward no - 34 & 37.

e-Tender ref. No. :- 011/Cons./24-25 Date - 13/09/2024 (SI-05)

Estimated Amount:- ₹21,61,731.00/-

Adm. Approval No: COF/AA/24-25/514, Date: 31/08/2024

HMC GST No. 19AAXLH044611Z9

PUROBIKSHAN SCHEME MONITORING SYSTEM NO - CNV/110/24-25.

Sir,
This is to inform that HMC Authority has agreed to accept your offered price (₹)21,83,348.00/-including taxes which is 1.00% above of the estimated amount (₹)21,61,731.00/-

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extent Act & rule.

The Contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Scheduled time for picking garbage shall be more or less 5 hours starting from 7.00 A.M each day or time is to be fixed by Sector In Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Scheduled time for picking garbage shall be more or less 5 hours, starting from 7.00A.M each day and/or any time as may be fixed by sector in charge as & when required for.

Pictures shall be uploaded in the "Purobikhan App" of H.M.C on a daily basis during execution of the work by your dedicated staff.

This work order is issued as per approval of the Tender Committee meeting Dated - 21/02/2025 & Commissioner approval Dated-01/03/2025.

SD/-
OSD (Conservancy Department)
Howrah Municipal Corporation
Date: 19/03/2025.

Memo No -92/Cons./ (1-8)/24-25.

Copy forwarded for information & necessary action to:-

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation.
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer (Conservancy Department), H.M.C
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.

SD/-
OSD (Conservancy Department)
Howrah Municipal Corporation
Date: 19/03/25



Howrah Municipal Corporation

4, MAHATMA GANDHI ROAD, HOWRAH -711101
Tel : (91-33) 2638-3211-13, 2641-5218; Fax (+91-33)2641-5218/2214
Website - <https://www.myhmc.in>
Conservancy Department

Memo No -93/ Cons. /24-25

Date:-19/03/2025.

To,
Shiv Shakti,
1, Dhapa Road, Kolkata,
West Bengal -700105.

Name of the work: :- Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-7 under HMC Ward no - 26 & 29.

e- Tender ref. No. :- 011/Cons./24-25 Date - 13/09/2024 (SI-09).

Estimated Amount:- ₹44,65,807.00/-

Adm. Approval No: COF/AA/24-25/518, Date: 31/08/2024

HMC GST No. 19AAAL1046111Z9

PUROBIKSHAN SCHEME MONITORING SYSTEM NO - CNV/111/24-25.

Sir,

This is to inform that HMC Authority has agreed to accept your offered price (₹)45,10,465 .00/-including taxes which is 1.00% above of the estimated amount (₹)44,65,807.00/-

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extent Act & rule.

The Contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Scheduled time for picking garbage shall be more or less 5 hours starting from 7.00 A.M each day or time is to be fixed by Sector In Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Scheduled time for picking garbage shall be more or less 5 hours , starting from 7.00A.M each day and/or any time as may be fixed by sector in charge as & when required for.

Pictures shall be uploaded in the "Purobikhan App" of H.M.C on a daily basis during execution of the work by your dedicated staff.

This work order is issued as per approval of the Tender Committee meeting Dated - 21/02/2025 & Commissioner approval Dated-01/03/2025.

Memo No -93/Cons./ (1-8)/24-25.

Copy forwarded for information & necessary action to:-

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation.
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer (Conservancy Department), H.M.C
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.

sd/-
OSD (Conservancy Department)
Howrah Municipal Corporation
Date: 19/03/2025.

S. Ghosh
19/03/25
OSD (Conservancy Department)
Howrah Municipal Corporation



Howrah Municipal Corporation

4, MAHATMA GANDHI ROAD, HOWRAH -711101
Tel.:(91-33) 2638-3211-13, 2641-5218; Fax (+91-33)2641-5218/2214

Website - <https://www.myhmc.in>

Conservancy Department

Memo No -94/ Cons. /24-25

Date:-19/03/2025.

To,
M/s Siddharth Enterprise,
18/1, Kalikapur Road, Kolkata,
West Bengal -700099.

Name of the work: :- Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-4 under HMC Ward no - 38.

e- Tender ref. No. :- 011/Cons./24-25 Date - 13/09/2024 (SI-11)

Estimated Amount:- ₹37,35,909.00/-

Adm. Approval No: COF/AA/24-25/520, Date: 31/08/2024

HMC GST No. 19AAALH044611Z9

PUROBIKSHAN SCHEME MONITORING SYSTEM NO - CNV/112/24-25.

Sir,

This is to inform that HMC Authority has agreed to accept your offered price (₹)37,73,268 .00/-including taxes which is 1.00% above of the estimated amount (₹)37,35,909.00/-

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extent Act & rule.

The Contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Scheduled time for picking garbage shall be more or less 5 hours starting from 7.00 A.M each day or time is to be fixed by Sector In Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Scheduled time for picking garbage shall be more or less 5 hours , starting from 7.00A.M each day and/or any time as may be fixed by sector in charge as & when required for.

Pictures shall be uploaded in the "Purobikhan App" of H.M.C on a daily basis during execution of the work by your dedicated staff.

This work order is issued as per approval of the Tender Committee meeting Dated - 21/02/2025 & Commissioner approval Dated-01/03/2025.

Sd/-
OSD (Conservancy Department)
Howrah Municipal Corporation
Date: 19/03/2025.

Memo No -94/Cons./ (1-8)/24-25.

Copy forwarded for information & necessary action to:-

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation.
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer (Conservancy Department), H.M.C
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.

Sd/-
OSD (Conservancy Department)
Howrah Municipal Corporation



Annexure To Rule 27(b) of SWM Rule, 2016

134

Howrah Municipal Corporation

4, MAHATMA GANDHI ROAD, HOWRAH -711101
Tel : (+91-33) 2638-3211-13, 2641-5218; Fax (+91-33)2641-5218/2214

Website - <https://www.mvhmc.in>

Conservancy Department

Memo No -95/ Cons. /24-25

Date:-19/03/2025.

To,
Joy & Co,
20 A, Ganguli Bagan East Road, Patuli
Kolkata, West Bengal-700084

Name of the work: :- Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-10 under HMC Ward no - 40.

e- Tender ref. No. :- 011/Cons./24-25 Date - 13/09/2024 (SI-07)

Estimated Amount:- ₹27,05,523.00/-

Adm. Approval No: COF/AA/24-25/516, Date: 31/08/2024

HMC GSI No - 19AAAL11044611129

PUROBIKSHAN SCHEME MONITORING SYSTEM NO - CNV/113/24-25.

Sir,
This is to inform that HMC Authority has agreed to accept your offered price (₹)27,32,578 .00/-including taxes which is 1.00% above of the estimated amount (₹)27,05,523.00/-

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extent Act & rule.

The Contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Scheduled time for picking garbage shall be more or less 5 hours starting from 7.00 A.M each day or time is to be fixed by Sector In Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Scheduled time for picking garbage shall be more or less 5 hours , starting from 7.00A.M each day and/or any time as may be fixed by sector in charge as & when required for.

Pictures shall be uploaded in the "Purobikhan App" of H.M.C on a daily basis during execution of the work by your dedicated staff.

This work order is issued as per approval of the Tender Committee meeting Dated - 21/02/2025 & Commissioner approval Dated-01/03/2025.

Sd/-
OSD (Conservancy Department)
Howrah Municipal Corporation
Date: 19/03/2025.

Memo No -95/Cons./ (1-8)/24-25.

Copy forwarded for information & necessary action to:-

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation.
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer (Conservancy Department), H.M.C
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.

Sd/-
OSD (Conservancy Department)
Howrah Municipal Corporation



Annexure to Rule 150(2) of SWM Rule, 2016

135

Howrah Municipal Corporation

4, MAHATMA GANDHI ROAD, HOWRAH -711101
Tel: (91-33) 2638-3211-13, 2641-5218: Fax (+91-33)2641-5218/2214
Website - <https://www.myhmc.in>
Conservancy Department

Memo No -96/ Cons. /24-25

Date:-19/03/2025.

To,
M/s Maruti Enterprise,
26/6B, Hindustan Park, Kolkata,
West Bengal-700029

Name of the work :- Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-8 under HMC Ward no - 22.

e- Tender ref. No. :- 011/Cons./24-25 Date - 13/09/2024 (SI-10)

Estimated Amount:- ₹ 24,00,506.00/-

Adm. Approval No: COF/AA/24-25/519, Date: 31/08/2024

HMC GST No. 12AAAAL1104+6111Z9

PUROBIKSHAN SCHEME MONITORING SYSTEM NO - CNV/114/24-25.

Sir,

This is to inform that HMC Authority has agreed to accept your offered price (₹)24,24,511 .00/-including taxes which is 1.00% above of the estimated amount (₹)24,00,506.00/-

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extant Act & rule.

The Contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Scheduled time for picking garbage shall be more or less 5 hours starting from 7.00 A.M each day or time is to be fixed by Sector In Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Scheduled time for picking garbage shall be more or less 5 hours , starting from 7.00A.M each day and/or any time as may be fixed by sector in charge as & when required for.

Pictures shall be uploaded in the "Purobikhan App" of H.M.C on a daily basis during execution of the work by your dedicated staff.

This work order is issued as per approval of the Tender Committee meeting Dated - 21/02/2025 & Commissioner approval Dated-01/03/2025.

Sd/-
OSD (Conservancy Department)
Howrah Municipal Corporation

Date: 19/03/2025.

Memo No -96/Cons./ (1-8)/24-25.

Copy forwarded for information & necessary action to:-

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation.
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer (Conservancy Department), H.M.C
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.

Sd/-
OSD (Conservancy Department)
Howrah Municipal Corporation



Annexure To Rule 15(b) of SWM Rule, 2016
HOWRAH MUNICIPAL CORPORATION

136

4, MAHATMA GANDHI ROAD, HOWRAH-711 101

☎ 033 2638 3211/12/13 ☎ 033 2641 0830

Visit us www.mylmc.in

Conservancy Department

Memo No. 117/Cons./24-25

Dated: - 28/03/2025

To,
M/s, Maruti Enterprise
26/6B, Hindustan Park
Kolkata, West Bengal - 700029

Name of work:- Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-2 under HMC Ward no - 21 & 23.

E-Tender Ref No.:- 011/Cons./24-25, Dated:- 13/09/24 (Sl no-01)

Estimate Amount:- ₹77,33,450/-

Adm. Approval No.:- COF/AA/24-25/510 Dated:- 31/08/2024

HMC GST No.:- 19AALH0446HIZ9

PUROBIKSHAN SCHEME MONITORING SYSTEM NO - CNV/118/24-25.

Sir,

This is to inform you that HMC Authority has agreed to accept your offered price (₹) 78,10,785.00/- including taxes which is 1.00% above of the estimated amount (₹) 77,33,450.00/-

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C. & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extent Act & rule.

The contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Schedule time for picking garbage shall be more or less 5 hours starting from 7.00 A.M each day or time is to be fixed by Sector In Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Schedule time for picking garbage shall be more or less 5 hours, starting from 7.00 A.M each day and/or any time as may be fixed by sector in charge as & when required for.

Pictures shall be uploaded in the "Purobikhan App" of HMC on a daily basis during execution of the work by your dedicated staff.

This work order is issued as per approval of the Tender Committee Meeting Dated - 21/02/2025 & B.O.A. Meeting Approval Dated - 21/03/2025.

Sd/-

O.S.D. (Conservancy Department)

Howrah Municipal Corporation

Date: 28/03/2025

Memo No - 117 ()/Cons./24-25.

Copy forwarded for information & necessary action to:-

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation.
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer (Conservancy), Howrah Municipal Corporation.
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.

O.S.D. (Conservancy Department)

Howrah Municipal Corporation



Annexure To Rule 15(b) of SWM Rule, 2016
HOWRAH MUNICIPAL CORPORATION

137

4, MAHATMA GANDHI ROAD, HOWRAH-711 101

☎ 033 2638 3211/12/13 ☎ 033 2641 0830

Visit us www.nyhmcc.in

Conservancy Department

Memo No. 118/Cons./24-25

Dated: - 28/03/2025

To,
M/s, Maa Geeta
1, Dhapa Road
Kolkata, West Bengal - 700105

Name of work:- Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-II under HMC Ward no - 42,43,44.

E-Tender Ref No.:- 011/Cons./24-25, Dated:- 13/09/24 (SI no-08)

Estimate Amount:- ₹51,06,959.00/-

Adm. Approval No.:- COF/AA/24-25/517 Dated:- 31/08/2024

HMC GST No.:- 19AALH0446HIZ9

PUROBIKSHAN SCHEME MONITORING SYSTEM NO - CNV/119/24-25.

Sir,

This is to inform you that HMC Authority has agreed to accept your offered price (₹) 51,58,029.00/- including taxes which is 1.00% above of the estimated amount (₹) 51,06,959.00/-

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C. & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extent Act & rule.

The contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Schedule time for picking garbage shall be more or less 5 hours starting from 7.00 A.M each day or time is to be fixed by Sector in Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Schedule time for picking garbage shall be more or less 5 hours, starting from 7.00 A.M each day and/or any time as may be fixed by sector in charge as & when required for.

Pictures shall be uploaded in the "Purobikhan App" of HMC on a daily basis during execution of the work by your dedicated staff.

This work order is issued as per approval of the Tender Committee Meeting Dated - 21/02/2025 & B.O.A. Meeting Approval Dated - 21/03/2025.

Sd/-

O.S.D. (Conservancy Department)
Howrah Municipal Corporation

Date: 28/03/2025

Memo No - 118 ()/Cons./24-25.

Copy forwarded for information & necessary action to:-

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation.
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer (Conservancy), Howrah Municipal Corporation.
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.


O.S.D. (Conservancy Department)
Howrah Municipal Corporation



Annexure To Rule 15(b) of G.M. Rule, 2016
HOWRAH MUNICIPAL CORPORATION

138

4, MAHATMA GANDHI ROAD, HOWRAH-711 101

☎ 033 2638 3211/12/13 ☎ 033 2641 0830

Visit us www.myhmc.in

Conservancy Department

Memo No. 119/Cons./24-25

Dated: - 28/03/2025

To,
M/s, Shiv Shakti
1, Dhapa Road
Kolkata, West Bengal - 700105

Name of work:- Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-1 under HMC Ward no – 2,3,4,5,10,27,28.

E-Tender Ref No.:- 011/Cons./24-25, Dated:- 13/09/24 (SI no-04)

Estimate Amount:- ₹95,83,138.00/-

Adm. Approval No.:- COF/AA/24-25/513 Dated:- 31/08/2024

HMC GST No.:- 19AALH0446H1Z9

PUROBIKSHAN SCHEME MONITORING SYSTEM NO – CNV/120/24-25.

Sir,

This is to inform you that HMC Authority has agreed to accept your offered price (₹) 91,99,812.00/- including taxes which is 4.00% Below of the estimated amount (₹) 95,83,138.00/-

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C. & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extent Act & rule.

The contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Schedule time for picking garbage shall be more or less 5 hours starting from 7.00 A.M each day or time is to be fixed by Sector In Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Schedule time for picking garbage shall be more or less 5 hours, starting from 7.00 A.M each day and/or any time as may be fixed by sector in charge as & when required for.

Pictures shall be uploaded in the "Purobikhan App" of HMC on a daily basis during execution of the work by your dedicated staff.

This work order is issued as per approval of the Tender Committee Meeting Dated – 04/01/2025 & B.O.A. Meeting Approval Dated – 21/03/2025.

Sd/-

O.S.D. (Conservancy Department)

Howrah Municipal Corporation

Date: 28/03/2025

Memo No – 119 ()/Cons./(1-8)/24-25.

Copy forwarded for information & necessary action to:-

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation.
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer (Conservancy), Howrah Municipal Corporation.
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.

Susha
28/03/25
O.S.D. (Conservancy Department)
Howrah Municipal Corporation

Kolkata



सत्यमेव जयते

Gazette

Extraordinary
Published by Authority

PAUSA 5]

THURSDAY, DECEMBER 26, 2019

[SAKA 1941

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

THE HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH - 711 101

Tel: (+91-33) 2638-3211-13, 2641-5218; Fax: (+91-33) 2641-5218/2214

No. 001/Cons./SWM Bye Laws/Commr./2019-20

Dated : September 06, 2019.

NOTIFICATION

Pursuant to the direction of the Hon'ble National Green Tribunal vide its order dated 02.04.2019 (O.A. No. 606/2018) and in compliance of the Solid Waste Management Rules, 2016, the Board of Administrators of Howrah Municipal Corporation in its meeting dated 21.08.2019 vide Resolution No. 01 has approved "in principle" the draft "**Solid Waste (Management & Handling) Bye Laws for Howrah Municipal Corporation**" by using the authority vested through Sec. 217 of the HMC Act, 1980 (as amended up-to date), subject to its Gazette Notification after necessary public validation.

Accordingly, the hard copy of the said Bye-laws will be made available for inspection by the general public at a conspicuous place at the **Central office, all Borough Office & Bally Sub Office** of this Corporation during the office hours on all working days in between **9th September to 21st September, 2019** (both days inclusive) and also will be available in the official website of HMC www.hmcgov.in during this period. Any individual or institution interested to offer suggestion / objection on the said Bye-laws, either on any particular point or in totally, may write to the under-signed as per prescribed pro-forma (available in these office/s and in the website) so as to reach the same latest by **30th September, 2019** for consideration.

(BIJIN KRISHNA, I.A.S.)
Commissioner & Chairperson,
Board of Administrators,
Howrah Municipal Corporation

No. 002/Cons./SWM Bye Laws/Commr./2019-20

Dated : October 23, 2019.

ORDER

Where-in a Draft "Solid Waste (Management & Handling) Bye Laws for Howrah Municipal Corporation, 2019" was approved "in-principle" by the Board of Administrators, Howrah Municipal Corporation in its meeting dated 21.08.2019 vide Resolution No. 01 pursuant to the direction of the Hon'ble National Green Tribunal vide its order dated 02.04.2019 (O.A. No. 606/2018) and in compliance of the Solid Waste Management Rules, 2016 by using the authority vested through Sec. 217 of the HMC Act, 1980 (as amended up-to date);

&

Where-in the said Draft Bye Laws was given for Public Validation inviting claims and objections from the general public by keeping the same open for inspection at a conspicuous place at the **Central office, all Borough Office & Bally Sub Office** of this Corporation during the office hours on all working days in between **9th September to 21st September, 2019** (both days inclusive) and also made available in the official website of HMC www.hmcgov.in during this period vide Notification No. 001/Cons./SWM Bye Laws/ Commr./2019-20 dated September 06, 2019 published in 4 (four) leading daily newspapers, e.g. Ei Samoy (Bengali); Times of India (English); Dainik Vishwamitra (Hindi) and Aakhbar E Mashriq (Urdu);

&

Where-in a report submitted before the under-signed by the concerned Head of Department regarding "nil" receipt of claims and objections from the interested individuals / institutions during the stipulated period mentioned above in respect of the said Draft Bye Laws.

Now, therefore, pursuant to the resolution of the meeting of the Board of Administrators, HMC ibid, the draft "**Solid Waste (Management & Handling) Bye Laws for Howrah Municipal Corporation, 2019**" is hereby adopted mutatis - mutandis under Sec. 217 of the HMC Act, 1980 (as amended up-to date) for publication of the same in the Extra - Ordinary Kolkata Gazette as per extant provisions of law.

(BIJIN KRISHNA, I.A.S.)
Commissioner & Chairperson,
Board of Administrators,
Howrah Municipal Corporation

SOLID WASTE MANAGEMENT AND SANITATION BYE LAW - 2019

By using the authority vested through section 217 of the Howrah Municipal Corporation Act 1980 and in view of the Solid Waste Management Rules, 2016 the Howrah Municipal Corporation hereby forms the following Bye-laws for organising and regularising management and handling of Solid Waste within the territorial limits of the Howrah Municipal Corporation (HMC):—

CHAPTER I - GENERAL**1. Short title and commencement**

- 1.1. These bye-laws shall be called the Solid Waste (Management & Handling) Bye-laws for Howrah Municipal Corporation, 2019 and shall come into operation from the date of their publication in the Official Gazette.
- 1.2. These Bye-laws shall remain in force until amended in accordance with the section 217 of the Howrah Municipal Corporation Act 1980 and in view of the Solid Waste Management Rules, 2016.

2. Applicability

These Bye-laws shall be applicable within the territorial limits of Howrah Municipal Corporation. These Bye-Laws shall be read along with the bye-laws framed by HMC for Plastic Waste, C&D Waste and E-Waste, from time to time.

3. Definitions

In these Bye-laws, unless the context otherwise requires, capitalised words shall have the following meaning:

"Agent/Agency" means any company, registered society, trust, partnership, limited liability partnership and/or any other registered entity including registered organisation of Waste Pickers and/or Waste Traders which has been appointed or authorised by HMC to act on its behalf including an Empanelled Vendor, for discharge of duties or functions under the SWM Rules and these Bye-laws in a manner that is in compliance with all applicable regulations including labour laws.

"Block" means a unit of the Ward which contains approximately 750 households, upto 300 small shops and commercial establishments, streets and roads connecting these households and establishments, which may be adjusted as per capita generation of waste.

"Bio-degradable Waste" means any organic material that can be degraded by micro-organisms into simpler stable compounds, an illustrative list as specified in Part A of Schedule I.

"Bio-medical Waste" means any waste, which is generated (i) during the diagnosis, treatment or immunization of human beings or animals or in research activities pertaining thereto, or (ii) in the production or testing of preparation(s) made from organisms or micro-organisms or product of metabolism and biochemical reactions intended for use in the diagnosis, immunisation or the treatment of human beings or animals or in research activities pertaining thereto, or (iii) in health camps, an illustrative list as specified in Part D of Schedule I.

"Bulk Garden and Horticultural Waste" means bulk waste from parks, gardens, traffic islands, road medians and similar places including grass and wood clippings, weeds, woody "brown" carbon-rich material such as pruning, branches, twigs, wood chipping, straw or dead leaves and tree trimmings, which cannot be accommodated in the daily collection system for Bio-degradable Waste.

"Bulky Waste" shall consist of Solid Waste generated by commercial and residential Premises which, by virtue of its mass, shape, size or quantity is, in the opinion of HMC and/or for collection of waste, inconvenient to be accommodated in the daily Door to Door Collection system provided by HMC, an illustrative list as specified in Part D of Schedule I.

"Bulk Waste Generator" means and includes (i) buildings occupied by the Central government departments or undertakings, State government departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels,

restaurants, shops and commercial establishments, markets, places of worship, stadiums and sports complexes, clubs, marriage halls, recreation/entertainment centres, railway stations, bus stations, airports and other transportation hubs, each generating an average of 100kg or more of Solid Waste (from all waste streams) per day;

(ii) residential, apartment and housing complexes, Resident Welfare Associations and Market Associations, each generating an average of 100kg or more of Solid Waste (from all waste streams) per day; (iii) gated communities, corporate campus, technology parks and institutions with an area of more than 5000 sqm; and/or (iv) any other Waste Generator that may be notified by HMC from time to time.

"Bye-laws" shall mean these Solid Waste (Management & Handling) Bye-laws for HMC, 2019 as amended from time to time.

"C&D Rules" means the Construction and Demolition Waste Management Rules, 2016 including notifications, orders and directions issued by HMC and/or appropriate governmental authority pursuant to these rules.

"Construction and Demolition Waste" shall have the same meaning as set out under Rule 3(1) (c) of Construction and Demolition Waste Management Rules, 2016.

"CPCB" means Central Pollution Control Board.

"Domestic Hazardous Waste" means household waste that can catch fire, react, contaminate or explode under certain circumstances, or that is corrosive or toxic, an illustrative list as specified in Part C of Schedule I.

"Door to Door Collection" means collection of Solid Waste from the door step of households, shops, commercial establishments, offices, institutional or any other non residential premises and includes collection of such waste from entry gate or a designated location on the ground floor in a housing society, multi storied building or apartments, residential, commercial or institutional complex or premises.

"Dry Waste Collection Centre or DWCC" means a decentralised waste management facility to aggregate, store, sort and handle Non-Biodegradable Waste that is operated by HMC and/or the Agent.

"E-waste" shall have the same meaning as set out under Rule 3(1) (r) of the E-Waste (Management) Rules, 2016.

"Empanelled Vendor" means any company, registered society, trust, partnership, limited liability partnership and/or registered entity including registered organisation of Waste Pickers and/or Waste Traders empanelled with HMC for providing services relating to Solid Waste management after HMC carries out a due diligence exercise to verify if such persons/entities have the necessary infrastructure to carry out the duties or functions under the SWM Rules and these Bye-laws including approved destinations for processing of Solid Waste.

"Sanitary Landfill" means the final and safe disposal facility of residual Solid Wastes and inert waste on land in a facility designed in accordance with various applicable regulations with protective measures against pollution of ground water, surface water and air fugitive dust, wind-blown litter, bad odour, fire hazard, animal menace, bird menace, pests or rodents, greenhouse gas emissions, persistent organic pollutants, slope instability, erosion etc.

"Market Associations" means a group or association of shop owners/shop keepers, traders, businessmen, dealers, merchants, brokers or other agents of a particular neighborhood, market or locality that may or may not be registered with the Registrar of Co-operative Societies.

"Non- biodegradable Waste" means any Solid Waste that cannot be degraded by micro organisms into simpler stable compounds and includes Recyclable Non- biodegradable Waste.

"Nuisance Detectors" mean those employees of HMC, who are appointed by HMC to detect acts of Public Nuisance under the Bye-laws.

"Occupational Identity Card" means an identity card issued to Waste Pickers by HMC which states the full name, age, address, photograph and occupation of the Waste Picker.

"Occupier" means and includes:

- (a) any Person who is paying or is liable to pay to the owner the rent or any part thereof for the land, building(s), room(s) and/or similar premises for occupation or use;

- (b) an owner in occupation of, or otherwise using his land, building(s), room(s) and/or similar premises;
- (c) a rent-free tenant of any land, building(s), room(s) and/or similar premises;
- (d) a licensee in occupation of any land, building(s), room(s) and/or similar premises;
- (e) any Person who is liable to pay to the owner damages for the use and occupation of any land, building(s), room(s) and/or similar premises; and
- (f) relevant head of a government department, in respect of properties under their respective control.

"Person" means any person or body of persons and shall include any shop, commercial establishment, firm, company, association or body of individuals whether incorporated or not.

"Point to Point Collection" means the system of collection of Solid Waste from specific pick-up points as designated by HMC, up to which the Waste Generator must bring the collected and segregated Solid Waste for storage at collection points/waste depots/designated locations or onward delivery in vehicles so provided by HMC and/or the Agent.

"Safai Karmachari" means a person employed by HMC OR an agency authorised by HMC, either permanently or on the basis of daily wages, and is responsible for Street Sweeping and/or primary Door-to-Door Collection such as collection of Solid Waste using pushcarts/ small auto-tippers (excluding night soil) and loading such Solid Waste onto secondary collection/ transportation vehicles.

"Public Nuisance" means any act, omission, offence or wrong-doing in any public place which causes or is likely to cause injury, danger, annoyance or offence to the sense of sight, smell, hearing or disturbance to movement, work or rest, or which is or may be dangerous to life or injurious to health or property.

"Public Street" shall have the meaning set out in **Section 160 of Howrah Municipal Corporations Act, 1980.**

"Premises" means any land, building or part of a building and includes any gardens and grounds appertaining to a building or part thereof and structures constructed on the land, used for purposes of residence, trade, industry, service, business, government or any other public or private purpose including weddings, banquets, meetings, exhibitions, organized events etc. It also includes any portion of a public road that is permitted by HMC to be used for the time being for parking of vehicles, street vending, storage of materials at a work site or for any public or private purpose whatsoever other than the movement of vehicles.

"Receptacle" means container, including bins and bags, used for the storage of any category of Solid Waste.

"Rendering" means the processes for conversion of slaughterhouse wastes into stable useful materials such as edible or inedible lards and/or protein residues.

"Recyclable Non-biodegradable Waste" means Non-biodegradable Waste that can be transformed through a process into raw materials for producing new products, which may or may not be similar to the original products, an illustrative list as specified in Schedule Part B of Schedule I.

"Resident Welfare Associations" means a group or association of owners and/or Occupiers of residential premises of a particular neighbourhood or locality that may or may not be registered with the Registrar of Co operative Societies.

"Sanitary Waste" means wastes comprising of used diapers, sanitary towels or napkins, menstrual cloth and cups, incontinence sheets, tampons, condoms, ear buds, toilet paper, band aid, syringes from households and any other similar waste.

"Solid Waste" means and includes solid or semi-solid domestic waste, Sanitary Waste, commercial waste, institutional waste, catering and market waste and other non residential wastes, street sweepings, silt removed or collected from the surface drains, horticulture waste, agriculture and dairy waste, treated Bio-medical Waste excluding industrial waste, untreated Bio-medical Waste, E-waste, battery waste and radio-active waste generated in the area under HMC.

"Street Sweeping" means the sweeping and collection of Solid Waste from public streets, parks and other public areas and cleaning of surface drains/ trenches abutting Public Streets and related activities.

"SWM Rules" Solid Waste Management Rules, 2016, as may be amended from time to time.

"SWM User Fee" means a fee imposed by HMC on the Waste Generator to cover full or part cost of providing Solid Waste collection, transportation, processing and disposal services by HMC and/or the Agent in accordance with these Bye-laws.

"Secondary Transfer/Storage Points" means (i) the identified locations for transfer of segregated Solid Waste collected from Door to Door Collection vehicles to larger secondary transfer vehicles; or (ii) the temporary containment of Solid Waste after primary collection at waste storage depots, material recovery facilities, for onward transportation of the Solid Waste to the appropriate processing or disposal facilities.

"Ward" means an administrative area ordinarily represented by the local elected councillor or any other individual administrative unit which is applicable to HMC.

"Waste Generator" means and includes any Person, buildings occupied by the Central government departments or undertakings, State government departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels, restaurants, shops and commercial establishments, markets, places of worship, stadiums and sports complexes, clubs, marriage halls, recreation/entertainment centres, railway stations, bus stations, airports and other transportation hubs, residential, apartment and housing complexes, Resident Welfare Associations and Market Associations, gated communities, corporate campus, technology parks and institutions, Indian Railways and defence establishments, which generate Solid Waste.

"Waste Picker" means a person or groups of persons informally engaged in collection and recovery of reusable and Recyclable Non-Biodegradable Waste from the source of waste generation, streets, bins, material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries such as Waste Traders to earn their livelihood.

"Waste Traders" means persons and entities such as scrap dealers, itinerant buyers and traders who are involved in the sorting, sale and purchase of Recyclable Non-biodegradable Waste.

"WBPCB" means West Bengal State Pollution Control Board.

The words and expressions used but not defined in the Bye-laws shall have the same meaning as respectively assigned to them in the SWM Rules 2016.

CHAPTER II - SEGREGATION AND PRIMARY STORAGE

4. Segregation of Solid Waste into different categories at source and storage

- 4.1. Every Waste Generator including Bulk Waste Generators shall be required to segregate Solid Waste at source of generation into the following categories, as applicable:
 - (a) Bio-degradable Waste, also referred to as Wet Waste.
 - (b) Non- biodegradable Waste, also referred to as Dry Waste.
 - (c) Domestic Hazardous Waste, including Sanitary Waste.
 - (d) Construction and Demolition Waste.
 - (e) Bulk Garden and Horticulture Waste; and
 - (f) E-Waste.
- 4.2. The Sanitary Waste such as sanitary napkins, diapers, tampons and similar products shall be securely wrapped in pouches provided by the manufacturers or brand owners or in newspapers and all Sanitary Waste shall be stored with the Domestic Hazardous Waste. Waste Generators such as Bulk Waste Generators, educational institutions, colleges, ladies hostels and paying guests accommodations shall ensure that this provision is strictly complied with and such Sanitary Waste is not disposed in the drainage or sewage systems.
- 4.3. The Bio-degradable Waste, Non- biodegradable Waste and Domestic Hazardous Waste (along with Sanitary Waste) shall be stored separately, without mixing it in specified Receptacles for handing over or delivery to

HMC and/or Agent, as the case may be. The Waste Generator shall ensure that Non-biodegradable Waste such as packets, food containers, boxes, bottles, TetraPack cartons, paper cups, plates and other disposable items are cleaned and dried so that these items can be effectively recycled. In addition, Bio-degradable Waste shall not be handed over to HMC and/or Agent in plastic bags and there shall be bin to bin transfer of such waste.

- 4.4. The Construction and Demolition Waste and Bulk Garden and Horticulture Waste shall be stored separately in the Waste Generator's Premises. No Bio-medical Waste, E-waste, hazardous chemicals and industrial waste shall be mixed with Solid Waste.
- 4.5. The colour of the Receptacles where the following segregated Solid Waste shall be stored before eventual handover to HMC and/or Agent, as the case may be, shall be:
 - (a) Green for Bio-degradable Waste.
 - (b) Blue for Non-biodegradable Waste, and
 - (c) Red for Domestic Hazardous Waste including Sanitary Waste.

5. Responsibilities of specific categories of Waste Generators

- 5.1. The Waste Generators such as Street Vendors shall segregate the Solid Waste generated during the course of its activity such as food waste, disposable plates, cups, cans, wrappers, coconut shells, leftover food, vegetables, fruits and similar items in accordance with the categories set out in Bye-law 4.1.
- 5.2. Every Occupier of any Premises who generates poultry, fish and slaughter waste as a result of any commercial activity, shall store such waste separately in a closed and hygienic condition and such waste shall not be mixed with any other category of Solid Waste. Deposit of such waste in any other Receptacle or community bin is prohibited and shall attract fines as indicated in the Schedule VIII. HMC shall designate a specific days in a week and vehicles for collection of slaughterhouse waste and the relevant Occupier shall ensure that such waste is ready for collection on the designated days and times.
- 5.3. Every Bulk Waste Generator or aggregation of Waste Generators maintaining community Receptacles on their Premises shall be responsible for collection of segregated solid Waste from each individual Waste Generator within its Premises and storing it in separate Receptacles in accordance with Bye-Law 4 at the entry gate or a designated location on the ground floor of such Premises.

CHAPTER III - COLLECTION, DELIVERY AND TRANSPORTATION OF SOLID WASTE

6. Door to Door Collection of segregated Solid Waste

- 6.1. Subject to provisions of Bye-law 8 and areas designated for Point to Point Collection under Bye-law 7, Door to Door Collection shall be implemented by HMC for all and/or certain categories of segregated Solid Waste, in all Wards of HMC from:
 - (a) doorsteps of households, shops, commercial establishments and offices, where the distance between the gate and the doorsteps is not more than 5m;
 - (b) entry gate or a designated location on the ground floor in a housing society, multi storied buildings or apartments, gated communities, institutions, residential, commercial, institutional complexes or premises which do not fall within premises set out in Bye 6.1(a) or Bulk Waste Generators till such time provided in Bye-Law 6.2; and/or
 - (c) slums and informal settlements.
- 6.2. Upon payment of User Fees set out in Part II of Schedule VII and subject to provisions of Bye-Law 13.1, HMC will implement Door to Door Collection, through for all and/or certain categories of segregated Solid Waste from the entry gate or a designated location on the ground floor of a Bulk Waste Generator to the extent they are not processing their own waste and/or engaged services of an Empanelled Vendor, for a period of one year from the effective date of these Bye-laws.

Upon the expiry of the above mentioned time-period, in the event any Bulk Waste Generator continue using HMC collection and processing systems, it shall be liable to pay twice User Fees set out in Part II of Schedule VII.

- 6.3. In addition to Door to Door Collection of Solid Waste under Bye-law 6.1, HMC shall collect Solid Waste from public spaces such as parks, markets, roads, streets, gardens and similar areas at specified times and days.
- 6.4. In order to carry out Door to Door Collection as set out in Bye-law 6.1, area-wise specific time slots including relevant day of the week for different categories of Solid Waste shall be notified by HMC and published at prominently visible parts of that area and on the website of HMC. In addition, route maps for collection including stops, starting and ending times and other relevant details shall be provided along with the time slots. HMC shall collect Bio-degradable Waste and Sanitary Waste daily and Non-Biodegradable Waste at least once a week or as specified by HMC .
- 6.5. HMC shall assess the number of vehicles, push carts and Safai Karmacharis that will be allotted to each Ward for efficient collection of Solid Waste and to ensure that there is no inter-mixing of segregated Solid Waste. The ratio of number of Safai Karmacharis and vehicles with respect to number of Waste Generators shall be computed in accordance with the methodology as may be specified by HMC from time to time. Bio-metric attendance shall be compulsory for all Safai Karmacharis within one year from notification of these Bye-Laws.
- 6.6. HMC will announce their arrival for collection of Solid Waste by blowing a whistle or through a loud speaker and at such time the Waste Generator must be ready to handover the segregated Solid Waste for collection. In the event the Waste Generator is not available to handover the Solid Waste, such Waste Generator must ensure that the Solid Waste is stored in a segregated manner at a prominently visible, convenient and accessible place for HMC to collect the Solid Waste. The segregated Solid Waste should not be left in the open without an enclosure where they are susceptible to attacks by dogs, cows, pigs and other animals.
- 6.7. It shall be the duty of every Waste Generator to assist HMC in collection of the segregated Solid Waste by ensuring the Solid Waste is segregated and deposited in correct Receptacles and is ready for collection at the appointed time in accordance with the time-slots published by HMC and/or Agent. It will be the responsibility of HMC to monitor and report the Waste Generators that are not complying with the provisions of this Chapter. The non-compliant Waste Generators shall be penalised and fined in accordance with the provisions of these Bye-laws.
- 6.8. Till such time extended producer responsibility is implemented under the E-Waste (Management) Rules, 2016, HMC shall ensure Door to Door Collection or Point to Point Collection, as the case may be for E-Waste, at least once in two weeks. The E-Waste shall be transported to Dry Waste collection centres, E-Waste collection centres and/or materials recovery facility for onward processing in accordance with the E-Waste (Management) Rules, 2016.
- 6.9. HMC shall specify one day a month for Door to Door Collection of Bulky Waste. Any Waste Generator can also directly deposit their Bulky Waste at the relevant Secondary Storage facility designated or notified by HMC .
- 6.10. The collected segregated Solid Waste may be transported to Secondary Storage facilities such as waste storage/ collection depots, material recovery facilities or Transfer Stations or for respective processing at compost plants, biomethanation plants, recycling plants, waste to energy plant or any other site/plant designated by HMC .
- 6.11. There should be no inter-mixing of segregated Solid Waste that has been collected from different Waste Generators during the transportation, delivery and processing of such waste.
- 6.12. HMC shall set up a separate collection system for Bulk Waste Generators (including separate transportation/ collection vehicles for collection of waste from such Waste Generators).
- 6.13. For collection of Construction and Demolition Waste, the eligible Waste Generator under C&D Rules could contact HMC or the Agent including WBPCB authorised C&D recycler, details of which will be provided on its website and in its office. Upon payment of the relevant charges set out in the C&D Rules, HMC or the Agent, as the case may be, will collect the segregated Construction and Demolition Waste from the Waste Generator within a specified time period. This waste shall be transported to an authorised processing centre or any other designated location in accordance with C&D Rules. HMC will issue detailed bye-laws on management of Construction and Demolition Waste and this Bye-Law 6.13 will need to be read harmoniously with such bye-laws.

7. **Point to Point Collection:** Until the services of a Door to Door Collection system are provided, HMC may notify certain areas within its jurisdiction which are inaccessible for collection vehicles/pushcarts or for any other reason deemed appropriate by HMC, for Point to Point Collection. For implementation of Point to Point Collection, HMC shall designate collection points/spots/locations where segregated Solid Waste shall be deposited by the Waste Generator.
8. **Delivery and transportation of Solid Waste by the Waste Generators in certain cases:**
- 8.1. In the event an Empanelled Vendor has been engaged by the Waste Generator (including Bulk Waste Generator) to provide waste management services in accordance with these Bye laws, HMC shall not implement or facilitate Door to Door Collection of Solid Waste at the Premises occupied by such Waste Generator. The Empanelled Vendor shall collect and transport the Solid Waste from the premises of such Waste Generator to the storage and processing units within its system that have been declared to HMC.
- 8.2. The Street Vendor to deliver waste duly segregated to HMC waste storage depot, municipal or other authorised vehicle or community bin/Receptacle, as may be notified from time to time.
- 8.3. Any Waste Generator can directly deposit or sell their Recyclable Non-biodegradable Waste to Agents, registered Waste Pickers and Waste Traders at mutually agreed rates.
- 8.4. HMC may, from time to time, notify certain categories of Solid Waste, types of Waste Generators and areas within its territorial limits where Waste Generators shall be responsible to directly deliver and deposit their segregated Solid Waste to Secondary Storage facilities and/or processing facilities.
9. **Vehicles for transportation of Solid Waste:**
- 9.1. HMC will deploy different suitable vehicles for collection of Solid Waste including auto- tippers or vehicles having separate compartments for carrying Bio-degradable, Non-biodegradable Waste and Domestic Hazardous Waste and such vehicle shall have a hooter, microphone or similar announcement system. In narrow streets that cannot be serviced by auto tipper or the vehicle, a smaller motorized vehicle having separate compartments for carrying Biodegradable, Non-biodegradable Waste and Domestic Hazardous Waste shall be deployed. In the event the vehicles do not have the three compartments for different streams of Solid Waste, separate days shall be designated for collection of Bio-degradable, Non-biodegradable Waste and Domestic Hazardous Waste to ensure that there is no mixing of different categories of Solid Waste.
- 9.2. In smaller, narrow and congested streets/lanes where even such smaller motorised vehicle cannot operate, HMC shall assign appropriate manually driven push carts for collection of Solid Waste, which will in turn drop off the segregated Solid Waste into the collection vehicle/Transfer Stations.
- 9.3. HMC shall explore eco-friendly options for Door to Door Collection and transportation of Solid Waste such as battery operated and/or electric vehicles. Motorised vehicles dependant on fossil fuels shall be judiciously introduced and optimally utilised.
- 9.4. In the event the processing facility is more than 5 km from the primary Door-to-Door Collection areas, the Solid Waste should be transported to larger secondary transfer vehicles such as compactors or tipper trucks at Secondary Transfer Points and/or Secondary Storage Points depending on the infrastructure set up by HMC. Every primary collection vehicle shall be assigned a Secondary Transfer/Storage Point where the segregated Solid Waste shall be transferred without manual waste handling, directly into the secondary transportation vehicle or secondary storage facility. Such Secondary Transfer/Storage Point shall be identified in the ward micro plan and shall be located at a convenient shortest possible distance from the primary Door-to-Door collection areas. Each secondary vehicle shall have a destination of a processing facility, material recovery facility for disposal, based on category of the Solid Waste that it receives.
- 9.5. The vehicles used for transportation of Solid Waste shall be covered in such a manner that the collected waste is not
- (i) exposed to open environment, (ii) visible to the public and (iii) scattered on the road and/or pavements during transportation.

- 9.6. The design of the primary and secondary transportation vehicles will be such that the Solid Waste will not be allowed to touch ground until it reaches its final processing/disposal site, and thus the recurring handling of such waste will not be necessary.
- 9.7. Within one year from the notification of these Bye-laws, HMC shall enable live and/or GPS tracking for collection vehicles/primary and secondary transportation to ensure monitoring of collection and deposit of Solid Waste.
- 9.8. Secondary transfer facilities for Solid Waste shall be created and established by taking into account quantities of Solid Waste generation in a given area and the density of population. The Secondary transfer facilities for Solid Waste shall be set up and operated in a manner that does not create unhygienic and unsanitary conditions around it.

CHAPTER IV - PROCESSING AND DISPOSAL OF SOLID WASTE

10. Facilities to be provided by HMC :

- 10.1 **Dry Waste Collection Centres and materials recovery facility:** HMC will provide, by itself or through an Agent, necessary number of Dry Waste collection centre(s) and/or materials recovery facilities for collection and sorting of Non-biodegradable Waste.

These dry waste sorting centres and/or materials recovery facility may be on HMC land or land belonging to the Government or other bodies, made available specially for this purpose, or in the form of sheds provided at suitable public places and will be manned/operated by HMC or any Agent. The land for such DWCCs and material recovery facility will be identified by HMC within six months of notification of these Bye-Laws.

- 10.2 The DWCC shall have adequate infrastructural facilities such as electricity, drinking water and toilets.
- 10.3 **Deposit centre for Domestic Hazardous Waste:** Appropriate number of deposit centre(s) for the collection and receipt of Domestic Hazardous Waste will be set up within the jurisdictional limits of the Corporation by HMC or an Agent at suitable location(s). Such facility shall be set up in a manner as per guidelines prescribed by the WBPCB and other appropriate governmental agencies.
- 10.4. The Sanitary Waste will be separated from Domestic Hazardous Waste at the Secondary Storage/transfer facilities and/or deposit centres and shall be processed in accordance with Bye-law 11.3.

11. **Processing of different categories of Solid Waste:** The Waste Generator, HMC, Agent, Empanelled Vendor and/or any other Person involved in handling or management of Solid Waste shall ensure that different categories of Solid Waste are processed in the following manner:

- 11.1. **Processing of the Bio-degradable Waste:** Decentralised and/or centralised processing such as composting, vermi-composting, microbial composting, aerobic composting, anaerobic digestion, bio-methanation or any other WBPCB/CPCB approved process for bio-stabilisation of Bio-degradable Waste shall be adopted for processing of Bio-degradable Waste.
- 11.2. **Processing of Recyclable Non Bio-degradable Waste:** The Recyclable Non Bio-degradable Waste shall be sent to
 - (i) Dry Waste Collection Centres, materials recovery facilities for sorting and baling of Dry Waste and thereafter to authorised recycling units; or (ii) directly to authorised recycling units to be turned into raw materials for producing new products.
- 11.3 **Processing of Domestic Hazardous Waste including Sanitary Waste:** The Domestic Hazardous Waste shall be processed through TSDF (Treatment Storage Disposal Facility) authorised by the WBPCB, incineration and/or any other suitable method determined by the WBPCB/CPCB. If it is not processed through these methods, it shall be transported to Sanitary Landfills. Sanitary Waste will be processed at the nearest common biomedical treatment facility and/or incinerators in HMC along with other Bio-medical Waste generated within HMC.

- 11.4. **Processing of non-Recyclable Non-bio-degradable waste:** The Non Bio-degradable Waste which cannot be recycled in accordance with Bye-law 11.2 and having calorific value exceeding 1500 kcal/kg shall be used for waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns.
- 11.5. **Processing of Construction and Demolition Waste:** The Construction and Demolition Waste shall be processed in accordance with C&D Rules (including separate bye-laws issued by HMC) and shall be transported to appropriate processing plants, Sanitary Landfills and/or other designated locations.
- 11.6. **Processing of slaughterhouse waste:** Waste generated from slaughterhouses, poultry and fish markets will be processed or disposed through Rendering, composting, biomethanation, controlled incineration or burial where stipulated scientific standards are followed.
- 11.7. **Processing of special waste:** To the extent possible, specific streams of Solid Waste such as leaf litter, coconuts and sugarcane will be sent for processing to leaf litter processing units, coconut waste processing unit and other appropriate processing facilities.
- 11.8. **Disposal at Sanitary Landfills:** The residual Solid Waste and inerts which cannot be processed in any of methods set in Bye-laws 11.1 to 11.7 above will be disposed in a Sanitary Landfill in a scientific manner. HMC shall ensure that the residue from different processing facilities shall not exceed 25% of the Solid Waste delivered to the processing facility and shall be further reduced to 15% within 5 (five) years from the effective date of these Bye-laws. HMC shall strive towards a goal where no Solid Waste shall be disposed in Sanitary Landfills.

12. Layout and specifications:

- 12.1. The processing facilities should have weighing scales to measure and record the amount of waste brought to the units. All rejects, residues and surplus unprocessed waste shall be temporarily stored at a place convenient for delivery to the notified collection system, in closed Receptacles with protection and measures against littering, Public Nuisance, foul odour etc. The facilities shall have adequate utilities to ensure hygienic conditions, avoidance of nuisance to public or to workers operating the facility, including water and areas for washing, electricity and toilets. All processing facilities shall comply with any additional standards, specification and guidelines notified by WBPCB, CPCB, HMC and/or relevant authority or prescribed by any law for the time being in force. Upon expiry of one year of notification of these Bye-laws, processing facilities for Bio-degradable Waste, Recyclable Non Bio-degradable Waste, DWCC and materials recovery facilities will not accept mixed/unsegregated Solid Waste.
- 12.2. The recommended layout and specifications of decentralised processing units such as (i) organic waste converter, (ii) biomethanation unit (iii) Dry Waste collection centres and materials recovery facilities and (iv) coconut waste processing unit are set out in Schedule II.

13. Other provisions relating to processing of Solid Waste:

- 13.1. Within 6 (six) months from the effective date of the Bye-laws, it will be mandatory for new buildings, structures, gated communities, group housing, corporate or commercial complexes, institutions and/ or constructions which propose to have more than 200 dwelling units or a plot area exceeding 5000 sqm to (i) allocate space in proportion to the estimated quantum of Solid Waste that will be generated, and (ii) set up processing units for onsite processing of Bio-degradable Waste through composting, biomethanation and/or any other technology approved by WBPCB/ CPCB or any other appropriate government authority.
- 13.2. Depending on availability of space, HMC shall, either through itself or an Agent, set up composting, biomethanation or any other suitable facility for processing Bio-degradable Waste in (i) fruit and vegetable markets organised/ set up by Market Associations (excluding Agricultural Produce Market Committee) generating 100 kgs or more of Solid Waste per day; and (ii) any other markets or bazaars notified by HMC from time to time. In the event there is no space to set up a Bio-degradable Waste processing facility in the market Premises, the collection vehicle for Bulk Waste Generators shall collect the Bio-degradable Waste from these markets at specified times and dates.

- 13.3. The markets managed and/or set up by the Market Committees shall (i) mandatorily ensure that their Bio-degradable Waste is processed through composting, biomethanation or any other methods approved by the WBPCB/CPCB within their respective premises; and (ii) handover their Non-Biodegradable Waste to the collection vehicle that will be provided by HMC on dates and times notified by HMC. For collection and processing of the Non-Biodegradable Waste, such markets shall be liable to pay the SWM User fees as set out in Schedule VII.
- 13.4. HMC shall enforce processing of Bulk Horticulture and Garden Waste in parks, gardens and similar appropriate places, as far as possible. HMC through itself and/or an Agent, will set up small scale composting or biomethanation plants (i.e. processing less than five tons of Biodegradable Waste per day) in public parks, playgrounds, recreation grounds, gardens, markets, large vacant lands owned and maintained by HMC, any other public authority or governmental department.
- 13.5. HMC shall facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on its own or through any Agency for optimum utilisation of various components of Solid Waste by adopting suitable technology including the guidelines issued by the Urban Development & Municipal Affairs Department from time to time and standards prescribed by the Ministry of Environment and Forests so that the dependency of waste disposal on the Sanitary Landfills can be minimised.
- 13.6. The Agents and/or Empanelled Vendors shall be allowed to dispose of or sell the Recyclable Non-biodegradable Waste to the secondary market of Waste Traders or authorised recycling units which recycle waste in accordance with the provisions of these Bye-laws and shall be entitled to retain the amounts realised from these sales.
- 13.7. The Waste Generators who do not use the services of HMC (or the Agent engaged by it) under these Bye-laws shall be required to submit an annual return on the amount of Solid Waste generated at its Premises which is collected, processed and disposed in the form set out in Schedule III.
14. **Disposal of Solid Waste:**
- 14.1. Biomedical Waste, E-waste, hazardous chemicals and industrial waste shall be collected, processed and disposed of in accordance with the relevant rules framed under the Environment (Protection) Act, 1986.
- 14.2. Disposal by burning of any type of Solid Waste at any Premises, roadsides, any private or public property is prohibited.
- 14.3. HMC shall undertake on its own or through any other Agency, the construction, operation and maintenance of Sanitary Landfill in accordance with standards prescribed under SWM Rules and associated infrastructure for disposal of residual waste (i.e. Solid Waste which cannot be processed in accordance with Bye-laws 11.1 to 11.7) and inerts. HMC shall also investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of biomining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites. In absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms issued by CPCB and/or WBPCB to prevent further damage to the environment. The bio-remediation or capping of old and abandoned dumpsites shall be carried out by the Corporation in consultation with the State Government within three years of notification of these Bye-Laws.

CHAPTER-V-WELFARE OF SAFAIKARMACHARIS AND INTEGRATION OF THE INFORMAL SECTOR

15. **Welfare, occupational safety and training of SAFAIKARMACHARIS and other personnel**
1. **Welfare measures:**
- (i) HMC shall ensure compliance of all labour and welfare regulations and schemes applicable to **Safaikarmacharis** in relation to wages, working hours, holidays, and statutory benefits such as provident fund, employee's state insurance and maternity benefit. HMC shall issue identity card to all **Safaikarmacharis** that are carrying out activities relating to collection and handling of Solid Waste.
- (ii) The construction and maintenance of residential quarters for the **Safaikarmacharis** in accordance with the various provisions of law and schemes of the State Government and Government of India shall be taken up.

(iii) There shall be regular medical check-ups of the **Safaikarmacharis** for occupational diseases and should include examination of respiratory organs and treatment of skin injuries and other occupational diseases.

15.2. **Protective equipment and other facilities:** HMC shall ensure that two pairs of uniforms, shoes, hand gloves and other appropriate personal protective equipments are provided to all **Safaikarmacharis**. HMC shall also provide potable drinking water, toilets and first-aid facilities to all the **Safaikarmacharis**.

15.3. **Training and capacity building:** Training shall be undertaken by HMC to educate **Safaikarmacharis** and its other staff involved in handling and management of Solid Waste on various topics such as collecting and transporting of Solid Waste in a segregated manner, processing the Solid Waste in a manner set out in the SWM Rules and these Bye- laws, environment, health and safety standards among others.

16. **Integration of informal sector workers:**

16.1. **Issuance of Occupational ID Cards:** HMC shall, either through itself or through reputed non-governmental, community or educational/research organisations, carry out surveys and drives for identification and issuance of Occupational ID Card to Waste Pickers. HMC shall maintain records of Waste Pickers within its jurisdictions.

16.2. **Registration of Waste Traders:** HMC shall, either through itself or reputed non-governmental, community or educational/research organisations, carry out surveys and drives for identification and registration/licensing of Waste Traders. The format for registration and licensing is attached as Schedule IX of the Bye-Laws.

16.3. **Involvement in Solid Waste management activities:** HMC shall make efforts to streamline and formalise solid waste management systems and endeavour that the Waste Pickers, Waste Traders and other informal sector players in waste management are given priority to upgrade their work conditions and are integrated into the formal system of Solid Waste management. HMC will involve organisations of Waste Pickers and/or Waste Traders who fall within the meaning of "Agent" in the operation of DWCCs and materials recovery facility depending on the availability and experience of such Waste Pickers and/or Waste Traders and HMC requirements. HMC shall also enable delivery and sale of Non-Biodegradable Waste (especially non-Recyclable Non-Biodegradable Waste) from Waste Pickers at DWCCs and materials recovery facilities. The Waste Generators, HMC, Agents and other persons involved in Solid Waste management shall be allowed to sell Recyclable Non-Biodegradable Waste to the Waste Traders at mutually agreed rates.

16.4. **Training and capacity building:** Training and capacity building exercises shall be undertaken by HMC, either through itself and/or reputed Agents to train and educate Waste Pickers, Waste Traders and other informal sector players on various topics such as environment, health and safety standards, requirements of SWM Rules and other regulations, authorised processing facilities for Non-Biodegradable Waste among others.

CHAPTER VI - LITTERING AND PUBLIC NUISANCE

17. **Prohibition of littering and provision of community bins**

17.1. **Littering in any public, open or vacant property:** No Person shall throw, deposit or cause to be thrown or deposited any Solid Waste in any public place, including in any type of water body (natural or manmade) except in a manner provided for in these Bye-laws, the Environment (Protection) Act, 1986, the Howrah Municipal Corporation Act, 1980, SWM Rules 2016, or any other applicable act or rules framed thereunder.

17.2. **Litter-throwing from vehicles:** No person, whether a driver or passenger in a vehicle, shall litter upon any street, road, sidewalk, playground, garden, traffic island or other public place.

17.3. **Litter from goods vehicles:** No person shall drive or move any truck or other goods vehicle unless such vehicle is so constructed and loaded as to prevent any load, contents or litter from being blown off or deposited upon any road, sidewalks, traffic island, playground, garden or other public place.

17.4. **Litter by owned/pet animals:** it shall be the responsibility of the owner of any pet animal to promptly scoop or clean up any litter created by such pet on the street or any public place and take adequate steps for the proper disposal of such waste as Bio-degradable Waste.

17.5. **Community bins in public places:** HMC shall provide and maintain suitable community bins/Receptacles on public spaces such as roads, streets, gardens, parks and similar places, through itself or through an Agent where litter can be deposited by the public. Every community bin/ Receptacle shall be separated for Bio-degradable Waste and Non Bio-degradable Waste. HMC and/or the Agent shall ensure that the community bins/ Receptacle are not overflowing or exposed to open environment and prevent their scattering by rag pickers, stray animals or birds etc.

18. Prohibition of Public Nuisance

- 18.1. No person shall create any Public Nuisance such as spitting, urinating, defecating, feeding animals / birds or allowing their droppings, or any other object or keeping any type of storage in any public place except in such public facilities or conveniences specifically provided for any of these purposes. The provisions of these Bye-Laws relating to Public Nuisance will be construed and implemented in harmony with Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014.
- 18.2. **Nuisance Detectors:** HMC shall provide and strengthen the system of Nuisance Detectors by providing them (i) the power to levy spot fines in accordance with Schedule VIII and (ii) suitable uniforms and vehicles.

CHAPTER VII - IDENTIFICATION OF BULK WASTE GENERATORS AND THEIR DUTIES**19. Identification of a Bulk Waste Generator**

- 19.1 **Public notice and verification:** Within 30 (thirty) days of these Bye-laws coming into force, HMC shall issue a public notice in the format set out Schedule IV informing the public about the provisions relating to Solid Waste management which are applicable to Bulk Waste Generators. In addition, HMC through itself or an Agent, shall carry out field survey as per its own records to identify individual Bulk Waste Generators and issue notices to them as per the format set out in Schedule V instructing them to comply with the applicable provisions of SWM Rules and these Bye-laws.
- 19.2. **Self declaration:** The individual Waste Generator identified by HMC under Bye-law 19.1 shall have the option for self-declaration as non-Bulk Waste Generator in accordance with the format set out in Schedule VI. The Bulk Waste Generator may also at a later date apply for declassification from such category by submitting the declaration in the form set out in Schedule VI to HMC.
- 19.3. **Penalties:** If any self-declaration is found untrue, the Occupier of the Premises will be penalised in accordance with Schedule VIII and such amount shall be computed from the date of effect as per public notice under Bye-law 19.1 till the date of actual payment of penalty by such Bulk Waste Generator.

20. Duties of Bulk Waste Generators

- 20.1. All Bulk Waste Generators shall ensure segregation of Solid Waste at source within their Premises in the manner set out in Bye-Law 4 and facilitate collection, processing and disposal of segregated Solid Waste in the manner set out in these Bye-Laws. The Bulk Generators may obtain the services of an Empanelled Vendor for collection, processing and disposal of segregated Solid Waste on mutually agreed terms including fees for such services.
- 20.2. All Bulk Waste Generators (except markets and bazaars as identified under Bye-law 13.2) shall (i) process their Bio-degradable Waste through composting, bio-methanation or any other methods approved by WBPCB/CPCB within their respective premises, or (ii) have their Bio-degradable Waste processed by the Empanelled Vendor engaged by them at the approved destinations.
- 20.3. In the event the Bulk Waste Generator is unable to process their Bio-degradable Waste onsite due to space constraints and is unable to engage services of an Empanelled Vendor, for a period of one year from the effective date of these Bye-laws, HMC shall collect Bio-degradable Waste from such Bulk Waste Generators as per the Door to Door Collection system. It is clarified that the Door to Door Collection by HMC as per Bye-Law 20.3 is not available to any Waste Generator covered under Bye-Law 13.1
- 20.4. All Bulk Waste Generators shall, either (i) by their own arrangement, process the Non-biodegradable Waste in accordance with these Bye-laws and SWM Rules; (ii) engage Empanelled Vendors for collection, transportation and processing of their Non-Biodegradable Waste on mutually agreed terms; or (iii) handover their Non-Biodegradable Waste to HMC collection vehicle as a part of the Door to Door Collection System on payment of SWM User fees as set out in Schedule VII.
- 20.5. All Bulk Waste Generators shall either (i) engage Empanelled Vendors for collection, transportation and processing of their Domestic Hazardous Waste and Sanitary Waste on mutually agreed terms; or (ii) handover their segregated Domestic Hazardous Waste and Sanitary Waste to HMC collection vehicle as a part of the Door to Door Collection System on payment of SWM User fees as set out in Schedule VII.

CHAPTER VIII - EVENTS AND PUBLIC GATHERINGS**22. Public gatherings and events in public places :**

21. **Social gathering/events:** No person shall organise an event or gathering of more than 100 (one hundred) Persons at any licensed or unlicensed place without intimating HMC in plain paper application at least 3 (three) working days in advance. Such Person shall ensure segregation of Solid Waste at source and handing over of segregated Solid Waste in the manner set out in these Bye-Laws no later than 24 hours after the completion of

the event. In case the organisers of such event wishes to avail of the services of HMC for the cleaning, collection and transport of Solid Waste generated as a result of that event, they shall apply to the concerned authority at HMC and pay the necessary charges in advance as may be fixed for this purpose by HMC .

- 22.1. In the event of public gatherings and events in public places for any reason (including for processions, exhibitions, circus, fairs, political rallies, commercial, religious, socio-cultural events, protests and demonstrations, etc.) where police or HMC permission is required, it shall be the responsibility of the organiser of such event or gathering to ensure the cleanliness of that area after the event where the Solid Waste is segregated, collected and processed in accordance with these Bye-laws no later than 24 hours after the completion of the event.
- 22.2. **Refundable Cleanliness Deposit:** The organiser of such public gatherings and events shall pay required deposit with the concerned office for the duration of the event, which shall be refundable on the completion of the event on notifying that the said public place has been restored back to a clean state, and any Solid Waste generated as a result of the event has been segregated, collected and transported to designated sites in accordance with these Bye-laws, to the satisfaction of official/authority concerned. In the event the public space is not restored back to a clean state within 24 hours of the completion of the event, the cleanliness deposit paid to HMC shall be forfeited and the organiser shall have no claim towards this amount.
- 22.3. **Services of HMC :** In case the organizers of the public gatherings and events wishes to avail of the services of HMC for the cleaning, collection and transport of Solid Waste generated as a result of that event, they shall apply in advance to the concerned authority at HMC and pay the necessary charges in advance as may be fixed for this purpose by HMC.

CHAPTER IX - USER FEE FOR MANAGEMENT OF SOLID WASTE

23. Provisions with respect to user fee payable to HMC and Empanelled Vendors:

- 23.1. The SWM User Fee/ SWM Cess shall be payable for providing services for collection, transportation, processing and disposal of Solid Waste by HMC and/or the Agent, as the case may be. The rates of SWM User Fee/ SWM Cess as specified in Schedule VII shall be the rates payable to HMC for the services provided by it, through itself or an Agent. The SWM User Fee mentioned in Schedule VII shall stand automatically increased by 5% per year (to the nearest multiple of Rs. 10) with effect from January 1 of each successive year. These rates shall be advertised on the website of HMC and/or the Agent.
- 23.2. The rates for the Solid Waste management services provided by an Empanelled Vendor shall be mutually agreed between the relevant Waste Generator and the Empanelled Vendor. It is clarified that the Waste Generators including Bulk Generators who deliver and process their Solid Waste in accordance with these Bye-Laws, either through themselves or an Empanelled Vendor, will not be required to pay the relevant User Fees to HMC. In addition, HMC may make available suitable exemptions such as waiver of SWM User Fees/ SWM Cess to such Waste Generators.
- 23.3. The SWM User Fee shall be collected in person or through online payment by HMC and/or any other Person authorised by HMC. Special days in a month, preferably in first week of each month, shall be fixed by HMC, for collection of SWM User Fee. The SWM User Fee may also be collected by HMC by charging the amount through property tax under provisions of Howrah Municipal Corporations Act, 1980. HMC may evolve additional mechanisms for billing/collection/ recovery of SWM User Fees, from time to time and these shall be notified through general or special order/notification.
- 23.4. HMC by itself or through an Agent shall prepare the database of all the Waste Generators for the purpose of levying SWM User Fee/ SWM Cess and this database shall be updated regularly and published on the website of HMC.
- 23.5. A surcharge at the rate of 15% of the SWM User Fee/ SWM Cess per month shall be charged if the fees are not paid within 30 (thirty) days of raising the demand for the amount by HMC.
- 23.6. In case of default of payment of SWM User Fee/ SWM Cess for more than 6 (six) months, HMC or any other competent authority may recover the SWM User Fee/ SWM Cess along with the surcharge from the defaulter as taxes under the provisions of Howrah Municipal Corporations Act, 1980. In addition, HMC and/or the

Agent, as the case may be, shall also have the discretion to stop providing Solid Waste management services till such SWM User Fee/ SWM Cess along with the surcharge amount is paid by the defaulter.

23.7. All amounts collected as SWM User Fee/ SWM Cess by HMC under these Bye-laws shall be transferred to a separate bank account maintained for funds for Solid Waste management. These amounts shall be used towards HMC's operation and maintenance costs for providing Solid Waste management services under these Bye-laws, salaries of personnel, incentives, grants and other uses as may be considered appropriate by HMC from time to time.

CHAPTER X - NON-COMPLIANCE OF BYE-LAWS, SPOT FINES AND PENALTIES

24. Spot Fines

The Nuisance Detectors shall have the power to levy spot fines for violations of Bye-Law 17 (Littering) and Bye-law 18 (Public Nuisance), however, the amount of such spot fines shall not exceed the amount set out in Schedule VIII.

25. Penalties:

25.1. Whoever contravenes or fails to comply with any of the provisions of the SWM Rules and/or these Bye-laws shall on conviction be punished with a fine as specified in Schedule VIII. In case of second contravention or non-compliance, HMC shall have the power to levy a fine which could be upto twice of the amount set out against the offence in Schedule VIII. In case of third contravention or non-compliance, HMC shall have the power to levy a fine which could be upto thrice of the amount set out against the offence in Schedule VIII. Thereafter, in case of fourth contravention, HMC shall have power to cancel trade license, recover the penalty amounts as per the different modes set out in Howrah Municipal Corporations Act, 1980 or any rules or regulations formed there under.

25.2. The fine or penalty mentioned in Schedule VIII shall stand automatically increased by 5% per year (to the nearest multiple of Rs. 10) with effect from January 1 of each successive year. In addition, HMC, in accordance with applicable law, may at any time alter or amend or vary any of the entries as mentioned in Schedule VIII of these Bye-laws in order to increase the penalties.

25.3. HMC shall take appropriate action including penalties, initiation of disciplinary action, deductions from salaries against the employees of HMC, if any of them mix segregated Solid Waste at any point of collection or transportation, fails to pick up Solid Waste during the specified time-slots, or otherwise, violate the provisions of these Bye-laws and SWM Rules.

25.4. In the event an Agent or Empanelled Vendor contravenes or fails to comply with any of the provisions of the SWM Rules and/or these Bye-laws, HMC shall have the power to take any one or more of the following actions:

- (i) levy a fine which may extend upto Rs. 50,000 (Fifty Thousand Rupees) for the first offence and for a second or subsequent offence with fine which may extend upto twice the penalty amount for the first offence,
- (ii) termination of contract or arrangement with HMC for Solid Waste management services including cancellation of the empanelment certificate, and/or
- (iii) suspension or revocation of any license to operate any Solid Waste collection, transportation or processing facility under these Bye-laws, SWM Rules and/or applicable regulations.

25.5. In the event the Ward Committee and/or any member thereof fails to discharge its functions relating to solid waste management as set out in these Bye-laws, appropriate action as mandated under the Howrah Municipal Corporations Act, 1980 and/or any rules, notices or directions issued thereunder shall be taken by HMC against the Ward Committee or the defaulting member, as the case may be.

25.6. HMC is at liberty to initiate appropriate proceedings under any other law in addition to any action under these Bye-laws and Howrah Municipal Corporations Act, 1980 such as the Environment (Protection) Act, 1986, the Indian Penal code, 1860, the Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981 for violation of any provisions thereunder.

25.7. All amounts collected as spot fines and penalties by and on behalf of HMC under these Bye-laws shall be transferred to a separate bank account maintained for funds for Solid Waste management. These amounts shall be used towards HMC's operation and maintenance costs for providing Solid Waste management services under these Bye-laws, salaries of personnel, incentives, grants and other uses as may be considered appropriate by HMC from time to time.

26. Dumping of Solid Waste and Construction And Demolition Waste:

26.1. The dumping of Solid Waste on vacant plot and depositing Construction and Demolition Waste at non-designated locations shall be dealt with by HMC in accordance with the bye-laws for management of Construction and Demolition Waste and in the following manner:

- (a) HMC may serve a notice on the relevant Waste Generator and/or Occupier of the Premises, as the case may be, requiring such Person to clear any waste on such premises in a manner and within a time specified in such notice.
- (b) If the Person on whom the notice has been served fails to comply with the requirements imposed by the notice, HMC shall take all or any of the following actions:
 - (i) enter on the premises and clear the waste and recover from the Person the expenditure incurred in having done so; or
 - (ii) impose penalties for dumping of Solid Waste or Construction and Demolition Waste, as the case may be in accordance with these Bye-laws.

CHAPTER XI - OTHER RESPONSIBILITIES AND DUTIES OF HMC

27. In addition to the responsibilities and duties set out in other Chapters of these Bye-laws, HMC shall also have the following additional duties:

27.1. **Ward Micro Plan:** HMC shall create a solid waste management plan for every Block in a Ward after discussions with relevant stakeholders such as the Ward Committee, Safaikarmachari organisations, Resident Welfare Associations and Market Associations and ensure its implementation along with the Ward Committee. The Ward Micro Plan shall contain the collection times for different categories of Solid Waste, details of the collection vehicles and points, Block-wise map of the Ward, roads/streets for street sweeping, manpower and other information required for effective implementation of the solid waste management as may be considered appropriate by HMC.

27.2. **Regular checks and review of Ward Micro plan:** The officers authorised by HMC shall conduct regular checks in various parts of the Wards and other places of collection, transportation, processing and disposal of Solid Waste within its territorial limits to supervise compliance of various provisions of SWM Rules and these Bye-laws. In addition, authorised officers shall monitor and review the implementation of the Ward micro plan and prepare Ward action taken report on a monthly basis for onward submission to the Commissioner of HMC, as the case may be. Any authorised officer of HMC shall have right to enter, at all reasonable times, with such assistance as he considers necessary, any place for the purpose of (i) performing any of the functions entrusted to him by HMC under these Bye-laws, or (ii) determine compliance of the provisions of these Bye-laws.

27.3. **Review of the Empanelled Vendors and Agents:** HMC shall regularly review the facilities and operations of the Empanelled Vendors and Agents to ensure that they are in compliance with the empanelment conditions (if applicable), provisions of SWM Rules and these Bye-laws. In the event of any non-compliance, HMC can take action against the defaulting Empanelled Vendors and Agents including notice of remedial action, cancellation of the empanelment certificate or contract for services, imposition of fines and penalties as set out in these Bye-laws.

27.4. **Publicity and citizen information services:** HMC shall publicise the provisions of the Bye-laws through the media, signs, advertisement, leaflets, announcement on radio and televisions, newspapers and through any other appropriate means, so that all citizens are made aware about the duties of citizens and HMC in relation to segregation, recycling, littering, nuisance, penalties and fines. HMC shall provide information about composting, bio-gas generation, recycling and decentralised processing of waste at community level by conducting training classes, seminars and workshops.

- 27.5. **Designated officers:** The official/authority concerned shall designate officers under their control who shall be responsible for (i) implementing the responsibilities of HMC specified under these Bye-laws, (ii) address grievances of the Waste Generators and suggestions for improvements in the implementation of the Bye-laws, (iii) levy fines and penalties, (iv) collect SWM User Fees, and (v) other functions as may be deemed appropriate by HMC, from time to time.
- 27.6. **Transparency and public accessibility:** To ensure greater transparency and public accessibility, HMC shall provide the following information, data and reports in relation to the activities under the Bye-laws on its website. This information will also be available in the offices of HMC during its working hours.
- (a) Name and contacts of the officers who shall be responsible for implementing the obligatory responsibilities of HMC specified under these Bye-laws.
 - (b) Monthly data about the quantity of each category of Solid Waste going to the different Sanitary Landfills and waste processing sites.
 - (c) Statistics of complaints and actions taken by HMC to address the complaints.
 - (d) Details of SWM User Fee, penalties and spot fines collected by and on behalf of HMC and the manner in which these amounts have been utilised on a monthly basis.
 - (e) Reports and status of compliance of various provisions of the SWM Rules and these Bye-laws including results of regular and surprise checks by HMC.
- 27.7. **Extended Producer Responsibility:** HMC shall monitor and ensure compliance of the extended producer responsibility of manufacturers and producers under the SWM Rules and Plastic Waste Management Rules 2016 in accordance with the separate bye-laws for plastic waste.
- 27.8. **Regular cleaning and Street Sweeping:** HMC shall within its territorial area, be responsible for cleaning of all public places, slum areas, markets, parks, gardens etc and ensuring regular system of Street Sweeping through Safai Karmacharis and/or using machines, if necessary. The frequency of Street Sweeping, location of community bins and related activities shall be determined and notified by HMC having regard to vehicular and pedestrian traffic, density of population, extent of commercial activity, equipment used, labour welfare/safety and local situation in any Public Street or public areas as per the normative standards stipulated by the Department of Municipal Administration. HMC shall provide adequate and appropriate cleaning tools and equipment such as brooms, collection plates, scrapers, spades among others. The Solid Waste collected from these Street Sweepings shall be segregated if required and HMC shall provide for transportation of (i) Bio-degradable Waste to a convenient Bio-degradable processing facility; (ii) Non-Biodegradable Waste to DWCC and materials recovery facility; and (iii) silt, dust, drain silt and other inert waste to the Sanitary Landfill and/or any other processing facility as may be notified by HMC from time to time.
- 27.9. **Creating Incentives:** HMC may consider creating systems for incentives for adoption of decentralised processing of Bio-degradable Waste such as biomethanation and composting such as awarding and recognising the relevant Waste Generator by giving certificates, publishing their names on HMC 's website and waiver of SWM Cess and/or SWM User Fees. HMC may purchase any extra compost, if available, from the Waste Generator, at a specified price as notified from time to time by HMC. Certain exemptions and discounts will be provided on the basis of savings made by HMC on account of in-situ processing or recycling by Waste Generators of Solid Waste at source. Zero-waste neighbourhoods, apartment complexes and commercial buildings shall be adequately incentivised by HMC and/or Agent, as the case may be.
- 27.10. **Chemical fertilisers:** HMC shall phase out the use of chemical fertilizers and use compost in all parks, gardens maintained by it and wherever possible in other places under its jurisdiction. Preference shall be given to buy and/or use compost produced at the small scale composting plants set up at public parks, playgrounds, recreation grounds and gardens by HMC and/or the Agent.
- 27.11. **Occupational safety:** HMC shall ensure occupational safety of its own staff including Safai Karmacharis and staff of the Agency involved in Solid Waste management activities by providing appropriate and adequate personal protective equipments. HMC shall also ensure that the operator of various waste processing facilities

provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling Solid Waste and these are used by the workforce. In case of an accident at any processing and/or disposal facilities, the operator or person-in-charge of such facility shall report to the head of HMC in the format set out in the SWM Rules 2016. The head of HMC shall review the form, conduct an enquiry, if necessary and issue appropriate instruction to the operator or person-in-charge of the facility with respect to compensation, medical expenses, rectification of the process or machinery that caused the accident among others.

- 27.12. **Grievance redressal:** HMC shall develop public grievance redressal system(s) for registering complaints regarding non-collection of Solid Waste, violations of these Bye-laws among others. These systems could be mobile applications, complaint centre in each Ward, call centre and/or any other mechanism which HMC may consider appropriate keeping in mind the population and quantity of Solid Waste generated. The grievance may be submitted through telephone, email, post, on the mobile application and/or in person by any citizen within the territorial limits of HMC. HMC shall ensure that each grievance is redressed in a timely and efficient manner bearing in mind the type of grievance, inconvenience cause to public and the remedial action proposed to be taken. For HMC employees such as Safai Karmacharis, written grievances can be sent to section head of HMC (such as municipal commissioner, CEO etc) who will be person in charge for grievance redressal for such HMC employees. In case of violations of labour regulations relating to working conditions of HMC employees, HMC shall liaise with the relevant labour authorities for the redressal of the complaints.
- 27.13. **Training and public awareness:** HMC by itself or through experts in the field undertake awareness and outreach programmes about management of Solid Waste, responsibility of each stakeholder under the SWM Rules and these Bye-laws, reduction and minimising of Solid Waste and grievance redressal mechanisms under the Bye-Laws. HMC will prepare and publish on its website lists of composting experts, licensed scrap dealers, dealers of recyclables, container bin manufacturers, agencies with expertise in recycling, etc. who are registered by HMC so as to facilitate and support the citizens in processing their Solid Waste.
- 27.14. **Funds for Solid Waste management:** HMC shall make adequate provision of funds for capital investments as well as operation and maintenance of Solid Waste management services in the annual budget.
- 27.15. **Reduction of waste:** HMC shall make efforts to minimise and reduce the generation of Solid Waste by discouraging the production, sale and consumption of products containing unnecessary packaging material, disposable products through awareness programs and provision of incentives.

CHAPTER XII - MISCELLANEOUS

28. **Co-ordination with government bodies:** HMC shall co-ordinate with other government agencies and authorities, to ensure compliance of these Bye-laws within areas under the jurisdiction or control of such bodies.
29. **Review of implementation:** HMC will review the effective implementation of these Bye-laws, at least twice a year, and take appropriate steps to ensure course correction such as evaluation of HMC 's achievements against its targets.
30. **Review of Bye-laws:** The Urban Development Department shall also review and assess if the provisions of these Bye-laws require any amendments or updating as and when necessary and in any case, at least once every three years.
31. **Repeal and saving of Orders**
- 31.1. Before these Bye-laws are brought into force, any actions taken according to the applicable rules/regulations will not be considered as void, due to these Bye-laws coming into effect, provided that such actions do not violate these Bye-laws.
- 31.2. Such repealing shall not be affecting on any action taken by HMC before these Bye-laws are implemented. Such repealing will not affect anything or any action taken, or any acquired or incorporated rights, privilege, obligation or responsibility, approved sanction on-going or completed investigation or pending action.

SCHEDULE I**ILLUSTRATIVE LIST OF BIO- DEGRADABLE WASTE, RECYCLABLE NON BIO- DEGRADABLE WASTE, DOMESTIC HAZARDOUS WASTE BIOMEDICAL WASTE AND BULKY WASTE****Part A - Illustrative list of Bio-degradable Waste:**

- Kitchen waste including tea leaves, egg shells, fruit and vegetable peels, leftover and/or stale food
- Organic market waste such as fruit and vegetable peels, rotten and/or spoilt vegetables and fruits
- Meat and bones
- Garden and leaf litter, including flowers
- Coconut shells
- Wood/ leaf ashes

Part B - Illustrative list of Recyclable Non Bio-degradable Waste*:

- Paper, books and magazines
- News Paper
- Glass
- Metal objects and wire
- Plastic
- Aluminum cans
- Rexene
- Rubber
- Wood /furniture
- Packaging
- Fabrics
- Styrofoam
- Thermocol

Part C - Illustrative list of Domestic Hazardous Waste:

- Batteries
- Bleaches and household kitchen and drain cleaning Agents
- Aerosol Cans
- Car batteries, oil filters and car care products and consumables
- Oils, Chemicals and solvents and their empty containers
- Cosmetic items, chemical-based Insecticides and their empty containers
- Medicines including expired medicines
- Paints, oils, lubricants, glues, thinners, and their empty containers
- Pesticides and herbicides and their empty containers
- Photographic chemicals
- Soft foam packaging from new equipment
- Thermometers and mercury-containing products

Part D - Illustrative list of Biomedical Waste:

(For a complete list, please refer to Schedule I of Biomedical Waste Management Rules, 2016)

- Items contaminated with blood, body fluids like dressings, plaster casts, cotton swabs and bags containing residual or discarded blood and blood components.

- Expired or discarded medicines such as pharmaceutical waste like antibiotics, cytotoxic drugs including all items contaminated with cytotoxic drugs along with glass or plastic ampoules, vials etc.
- Discarded linen, mattresses, beddings contaminated with blood or body fluid.
- tubing, bottles, intravenous tubes and sets, catheters, urine bags, needles, scalpels, blades, syringes (without needles and fixed needle syringes) and vaccutainers with their needles cut) and gloves.

Part E - Illustrative list of Bulky Waste:

- Furniture and Furnishings such as wardrobes, tables, chairs, dining tables, sofas etc
- Kitchen utensils
- Mattresses
- Musical instruments that do not qualify as E-waste.

SCHEDULE III - FORM OF ANNUAL RETURN BY A WASTE GENERATOR WHO DOES NOT USE THE SERVICES OF HMC AND/OR ITS AGENT

Sl. No.	Headings	Details
1.	Name and address of the Waste Generator Phone no: Email address:	
2.	Type of Waste Generator Domestic household Commercial shop or establishment Educational institutions, school, college and research institutes Government offices, courts and other Premises occupied by the local, state or central governments Bulk Waste Generator Any other type of Waste Generator	
3.	Total quantity of Solid waste generated Quantity of Solid Waste generated per year ^{>} Per capita waste generated per year	
4.	Percentage of households/units/buildings segregating the waste at source	
5.	Name and address of the Empanelled Vendor, if any	
6.	Whether Bio-Degradable Waste is processed on site or through Empanelled Vendor	Yes/No
7.	Quantity of the Bio-degradable Waste collected per year	
8.	Details of technologies adopted for processing Bio-Degradable	
	Composting	Qty. of Bio-Degradable Waste processed per year Qty. of compost produced per year Quantity of residual waste generated per year
	Biomethanation	Qty. Bio Degradable Waste processed per year Qty. of biogas produced per year Quantity of residual waste generated per year
9.	Quantity of the Non-Biodegradable Waste collected per year	
10.	Quantity of the Domestic Hazardous Waste collected per year	

SCHEDULE IV - PUBLIC NOTICE NOTIFYING BULK WASTE GENERATOR

Whereas the Solid Waste Management (SWM) Rules 2016 notified by the Government on April 08, 2016 mandate the Bulk Waste Generators of Solid Waste and specified new constructions to carry out certain waste management functions by themselves, Howrah Municipal Corporation, notwithstanding any other rule/provision, hereby directs all Bulk Waste Generators of Solid Waste defined as (i) generating 100 kg or more of Solid Waste (from all waste streams) per day or (ii) gated communities, corporate campus, technology parks and institutions with an area of 5000 sqm or more to implement the provisions of the SWM Rules 2016 and the Bye-laws thereof notified by HMC (available at website at www.hmcgov.in) not later than 60 days (by date) from the date of this notice, including segregation of Solid Waste into 3 (three) categories/streams (Bio-degradable, Non-Biodegradable and Domestic Hazardous Waste) at source and in-premises processing and treatment of Bio-degradable Waste. Detailed instructions are available in the Bye-laws available at website at www.hmcgov.in

All Waste Generators falling within the definition of the Bulk Waste Generators will be classified as such unless they submit within the notice period, a self- declaration of generating less than 100 kg of waste from their premises. Such self-declaration will be subject to verification and applicable penal costs if found untrue. Such self-declarations shall be submitted to HMC within 20 days (by date) of this notice for enabling verification. Self-declarations sent/ submitted after the due date will be summarily rejected.

Any violation of the SWM Rules 2016 and/or these Bye-laws for Bulk Waste Generators after 60 days of this notice (after date.....) will attract applicable penal charges/fines as stated in the Bye-laws of HMC.

The declaration if found false at a later date will attract penalties as per the Bye-laws of HMC.

Place:

Authorised Signatory

SCHEDULE V - INDIVIDUAL NOTICE FORMAT

To <Insert name of the proposed Bulk Waste Generator>

Subject: Categorization as Bulk Waste Generator

Sir/Madam/Messers,

Considering the activities/ business carried out at your premises and/or area occupied by you, the competent authority has designated you as **Bulk Waste Generator**. Accordingly, you are directed to comply with the provisions of the SWM Rules, 2016, Bye-laws and implement segregation of waste at source, segregated storage within premises and processing and treatment of Bio-degradable Waste within premises or processing tied-up with an Empanelled Vendor.

In case you claim not to be a Bulk Waste Generator, you are required to submit a self-declaration to that effect within 20 days otherwise it will be deemed that you have no objection to be classified as a Bulk Waste Generator.

The self-declaration proforma is attached which should be filled up and submitted to HMC 's designated officers and acknowledgement obtained, which will serve as "Certificate of Non-Bulk Waste Generator" till a verification certificate is issued. In case your self-declaration is found untrue, the same will be cancelled and penalties in accordance with the Bye-laws will be levied.

Authorised Signatory for the Commissioner, Howrah Municipal Corporation

SCHEDULE VI - SELF-DECLARATION FORMAT

I/We/M/s.** _____ located at premises _____
(address) _____ (phone) _____ (mobile) _____ (e-mail) and holder of
_____ urban local body occupancy certificate/ Property Tax Assessment No. _____
or trade license no. _____. The business activity at the premises is _____.

I/We/M/s. _____ hereby self-declare that the total daily Solid Waste generated from our premises is less than 100 kg, hence not a Bulk Waste Generator.

I/We/M/s. _____ understand that the uthorised officials of the Howrah Municipal Corporation is free to enter the premises to check and verify the quantity of Solid Waste generated in the premises. During any such verification, if 100 kg or more Solid Waste is found generated, this self-declaration becomes void and I/we/M/s. can be categorised as Bulk Waste Generator and Howrah Municipal Corporation can impose penal charges as applicable from the date of effect for Bulk Waste Generators responsibilities as per public notice.

(Authorized signatory)

For the Premises Occupier/Owner

To
Howrah Municipal Corporation

** strike out whatever not applicable

SCHEDULE VII - SWM USER FEES/SWM CESS IN INDIAN RUPEES**PART I - SWM User Fees payable by Waste Generators except Bulk Waste Generators through Property Tax (SAS)**

Sl. No.	Type of Waste Generator (Excluding Bulk Generators)	SWM User Fee per month from each Waste Generator:
Residential Properties		
1	Properties upto 500 Sq. Ft built-up area	Rs. 30.00
2	Properties from 510 Sq. Ft to 1000 Sq. Ft built-up area	Rs. 50.00
3	Properties from 1001 Sq. Ft to 2000 Sq. Ft built- up area	Rs. 60.00
4	Properties from 2001 Sq. Ft to 3000 Sq. Ft built- up area	Rs. 75.00
5	Properties above 3000 Sq. Ft built-up area	Rs. 100.00
Non-Residential Properties		
6	Properties upto 500 Sq. Ft built-up area	Rs. 80.00
7	Properties from 501 Sq. Ft to 1000 Sq. Ft built-up area	Rs. 100.00
8	Properties from 1001 Sq. Ft to 1500 Sq. Ft built- up area	Rs. 150.00
9	Properties from 1501 Sq. Ft to 2000 Sq. Ft built- up area	Rs. 250.00
10	Properties above 2000 Sq. Ft built-up area	For every 1000 Sq. Ft 10% addition on the previous amount (Sl. No. 9)
Industrial Properties		
11	Properties upto from 1000 Sq. Ft built-up area	Rs. 200.00
12	Properties from 1001 Sq. Ft to 2500 Sq. Ft built- up area	Rs. 300.00
13	Properties from 2501 Sq. Ft to 5000 Sq. Ft built- up area	Rs. 500.00
14	Properties above 5001 Sq. Ft built-up area	For every 1000 Sq. Ft 10% addition on the previous amount (Sl. No. 13)
Not included in the above details:		
Sl. No.	Type of Waste Generator	One time amount
15	Cleanliness Refundable Deposit for events and gatherings in public places (for more than 15 days)	Rs. 20000.00
16	User Fee for collection, transport and processing of Solid Waste generated for events and gatherings in public places (upto 3 days) Non-refundable amount	Rs. 10000.00
17	User Fee for collection, transport and processing of Solid Waste generated for events and gatherings in public places (above 3 days) Non-refundable amount	For every addition of days 20% addition on the previous amount (Sl. No. 16)

Sl. No.	Type of Waste Generator	One time amount
18	Collection, transportation and processing of Construction and Demolition Waste to the designated location.	For below 5 Tonnes capacity Tipper load of C&D Waste: Rs. 2500/- For 5 Tonne Capacity Tipper load of C&D waste: Rs. 5000/-
19	Construction and Demolition Waste disposal at HMC designated location.	For below 5 Tonnes capacity Tipper load of C&D Waste: Rs. 500/- For 5 Tonne Capacity Tipper load of C&D waste: Rs. 1000/-
20	Other places/activity not marked as above.	As decided by HMC by general or special order/ notification.
21	Garden/ Park/ Institutional/ Religious Places Waste removal.	Rs. 1000.00 per Load of Pickup with a capacity of 2.5 Tons.
22	Garden/ Park/ Institutional/ Religious Places Waste removal.	Rs. 2500.00 per Load of tipper with a capacity of 5 Tons.
23	Solid Waste disposal at HMC designated location.	Rs. 500.00 per tonne of waste received at the SWM site.
24	On special Occasion - Solid Waste Collection, Transportation and processing of Waste at HMC designated location.	For 1 Tonne of Solid Waste: Rs. 750.00 For more than 1 tonne of Solid Waste Rs. 500.00 on every tonne of waste

PART -II SWM User Fees for Bulk Waste Generators

For Bulk Waste Generators who do not process their own solid waste onsite or have not engaged an empanelled Agency for SWM services , the SWM Fee shall be as follows:

SI No	Type of SWM Service	User Fee per kg per day (Rs.)	Remarks
1	For collection, transport and processing of all categories of waste	15	Waste must be segregated into categories as specified in this Bye Laws.

NOTE:

1. If any of the Properties are carrying out the processing of solid waste at the source level and record being maintained, HMC shall waive off the SWM Cess/ SWM User Charges for all the properties carrying out the organic composting at household level and dropping the dry waste to scrap dealers or dry waste collection centre.
2. Documents to be produced are as mentioned: Quantity of waste generated, Processing capacity, Quantity of Waste processed per day, End product generated and the usage of the End product.

SCHEDULE VIII - SCHEDULE OF FINES IN INDIAN RUPEES

Sl. No	Non-compliance and type of Waste Generator	Fines to be not less than:
1.	Littering, spitting, urinating, bathing, open defecating or committing any other acts of Public Nuisance	Rs. 1,500/-
2.	Failure to Segregate the waste at the household level (WET, DRY & Hazardous)	Rs. 1,000/-
3.	Failure to segregate Solid Waste according to these Bye-laws by the Bulk Waste Generators.	Rs. 15,000/-
4.	Failure to segregate and/or handover Solid Waste according to these Bye-laws by Waste Generators who are not Bulk Waste Generators	Rs. 5,000/-
5.	Failure to handover (i) Non-biodegradable Waste, (ii) Bio-degradable Waste, and/or (iii) Domestic Hazardous Waste and Sanitary Waste for processing in accordance with Chapter VII of the Bye-laws by the Bulk Waste Generators.	Rs. 15,000/-
6.	Failure to store and/or deliver Construction and Demolition Waste in a segregated manner or dumping of Construction and Demolition Waste	Rs. 25,000/-
7.	Disposal of Solid Waste by burning, dumping and/or unauthorised burial by a Bulk Waste Generator	Rs. 15,000/-
8.	Disposal of Solid Waste by burning, dumping and/or unauthorised burial by any Waste Generator who is not a Bulk Waste Generator	Rs. 5,000/-
9.	Failure to deliver (non-household) fish, poultry and slaughterhouse waste in a segregated manner as specified in the Bye-laws or dumping of (non-household) fish, poultry and slaughterhouse waste in community bin, Receptacle, public place or any other unauthorised place.	Rs. 10,000/-
10.	For a Street Vendor without a container/waste basket and/or who does not deliver Solid Waste in a segregated manner as specified in the Bye-laws	Rs. 500/-
11.	Issuance of false self-declaration under Chapter VII of the Bye-laws to avoid being classified as a Bulk Waste Generator	Rs. 15,000/-
12.	Manufacture of Banned plastics items within HMC limits -	Rs. 25,000/-
13.	Sale of Banned plastics items within HMC limits	Rs. 15,000/-
14.	Usage of Banned Plastics items (Ex: marriage, functions, public programs and others)	Rs. 10,000/-

DELEGATION OF POWER TO LEVY ABOVE MENTIONED FINE AND USER CHARGES:

1. Commissioner, Howrah Municipal Corporation is authorised to modify or alter or cancel any clauses or sections mentioned in the above bye-law.
2. Howrah Municipal Corporation Health Officer, Sanitary Inspectors and any other officials authorised by Commissioner, HMC to levy fine as mentioned in the above schedule.

SCHEDULE IX- FORMAT FOR APPLICATION OF WASTE TRADER

Name of the Waste Trader:

Type of Waste Trader: Address:

Contact Number:

Type of Legal Entity :

Company / Trust / Partnership including LLP /
Sole Proprietorship/ Cooperati or Society

GST No:

Registration No (company/shop/commercial establishment):

Trade License:

Property Tax No:

PAN No:

Type of Solid Waste collected:

End destination of each category of Solid Waste collected (including name and address):

Annexure To Rule 15(b) of SWM Rule, 2016



~~88~~
Annexure To Rule 15(d) of SWM Rule, 2016

List of SHG Member Involved in Waste Collection			
Sl no.	Name of Nirmal Sathi	Ward No.	SHG Name
1	RUMA BANERJEE	11	HMC Borough ii
2	MALABIKA DAS	11	HMC Borough ii
3	BANDANA SINGHA	11	HMC Borough ii
4	REKHA SHAW	11	HMC Borough ii
5	URMILA MAJUMDAR	11	HMC Borough ii
6	Anindita Chatterjee	8	Lalita
7	Mamata Biswas	8	Lalita
8	Tanushree Das	8	Mahananda
9	Rimpa Karnikar	8	Lalita
10	Babli Malik	8	Lalita
11	MUSKAN SONA	8	Lalita
12	Sobeni Sil	8	Lalita
13	Aparna Seth	8	Lalita
14	Banya Das	8	Lalita
15	Doli Manna	8	Lalita
16	Madhumita Chakraborty	8	Lalita
17	Madhumita Biswas	8	Lalita
18	PAMPA GHOSH TUNGA	12	Sunrise
19	DOLLY DAS	12	Sunrise
20	PRIYANKA SARKAR	12	Sunrise
21	SUSMITA SHAW	12	Sunrise
22	KIRAN MALA PATRA	12	Sunrise
23	SHOBHA CHAKRABORTY	29	Dr. p.K. Banerjee
24	PAPIYA SHEE	29	Dr. p.K. Banerjee
25	DIPALI CHAKRABORTY	29	Bhorai
26	RATRI MANNA	29	Bhorai
27	SMITA DUTTA MAJUMDAR	29	Dr. P.K. Banerjee
28	SUSMITA KARATI	22	Pally Samaj
29	Sujata Dey	22	Chatterjee para lane 1
30	Bithi Roy	22	Payel
31	Anju Ghorui	22	Anandadhara
32	Moumita Gohui	22	Chatterjee para lane 1
33	Anandamayee Dutta	22	Sindhu
34	Rekha Ghosh	22	Manihara
35	Tumpa Dhara	43	Brindaban Mullick lane 2
36	Kobita Dolui	43	Brindaban Mullick lane 2
37	Suzana Gar	43	Brindaban Mullick lane 1
38	Chaina Malick	43	Brindaban Mullick lane 2
39	Banasri Gar	43	Brindaban Mullick lane 2
40	Runki Adhikary	26	Skyhigh
41	Kaberi Ghosal	26	Kheya
42	Tapasi Ghosh	26	Naba Agni Konna
43	Khukumoni Das	26	Naba Agni Konna
44	Rumpa Ray	26	Naba Agni Konna
45	Tumpa Mazumdar	33	Barsha
46	Subhra Dutta	33	Sukriti
47	Indrani Mondal	33	Janaseba
48	Dipika Khan	33	Bharsha
49	Pratima Bose	33	Rupranga
50	Ruhina Parveen	40	Nilkamal

Typed Copy of Page 63

~~62A~~

**Annexure to Rule 15(d) of SWM Rule, 2016
List of SHG Members Involved in Waste Collection**

SI No.	Name of Nirmal Sathi	Ward No.	SHG Name
1	Ruma Banerjee	11	HMC Borough II
2	Malabika Das	11	HMC Borough II
3	Bandana Singha	11	HMC Borough I
4	Rekha Shaw	11	HMC Borough II
5	Urmila Majumdar	11	HMC Borough II
6	Anindita Chanerjee	S	Lalita
7	Mamata Bawas	8	Lalita
8	Tanushree Das	S	Mahananda
9	Rimpa Karmakar	S	Lalita
10	Babli Malik	S	Lalita
11	Muskan Sona	S	Lalita
12	Schent Sil	8	Lalita
13	Aparna Seth	-	Lalita
14	Banya Das	8	Lalita
15	Doli Manna	S	Lalita
16	Madhumita Chakraborty	8	Lalita
17	Madhumita Bunzi	-	Lalita
18	Pampa Ghosh Tunga	12	Sunrise
19	Dolly Das	12	Sunrise
20	Priyanka Sarkar	12	Sunrise
21	Susmita Shaw	12	Sunrise
22	Kiran Mala Patra	12	Sunrise
23	Shobha Chakraborty	29	-
24	Papiya Shee	29	-

SI No.	Name of Nirmal Sathi	Ward No.	SHG Name
25	Dipali Chakraborty	29	-
26	Ratri Manna	29	-
27	Smita Dutta Majumdar	29	-
28	Susmita Karati	22	-
29	Sujata Dey	22	-
30	Bithi Roy	22	-
31	Anjo Chorum	22	-
32	Moumita Golui	22	-
33	Anandamayee Duna	22	Sindhu
34	Rekha Ghosh	22	Manihara
35	Tumpa Dhara	43	Brindaban Mullick Lane 2
36	Kobita Dolui	43	Brindaban Mullick Lane 2
37	Susama Car	43	Brindaban Mullick Lane 1
38	Chaina Malick	43	Brindaban Mullick Lane 2
39	Banairi Gar	43	Brindaban Mullick Lane 2
40	Rumki Adhikary	26	Skyhigh
41	Kaberi Ghosal	26	Kheya
42	Tapasi Ghosh	26	Naba Agni Konna
43	Khukumotu Das	26	Naba Agni Konna
44	Rumpa Rav	26	Naba Agni Konna
45	Tumpa Mazumdar	33	Barsha
46	Subhra Duta	33	Sukriti
47	Indrani Mondal	33	Janaseba

03C

SI No.	Name of Nirmal Sathi	Ward No.	SHG Name
48	Dipika Khan	33	Bharsha
49	Pratima Bose	33	Rupranga
50	Ruhina Parveen	40	-

~~64~~
Annexure To Rule 15(d) of SWM Rule, 2016

List of SHG Member Involved in Waste Collection			
Sl no.	Name of Nirmal Sathi	Ward No.	SHG Name
51	Noor Jahan Begam	40	Moon
52	Sabiya Begam	40	Moon
53	Bharti Singh	40	Gopal Lal Chandra lane 1
54	Hosanara Begam	40	Reshmi
55	Shanara Begam	40	Gopal Lal Chandra lane 1
56	Indrumi Bag	40	Gopal Lal Chandra lane 1
57	PIYASHA CHANDRA	42	Thakur Ramkrishna Lane SHG 1
58	RITA BERA	42	Thakur Ramkrishna Lane SHG 3
59	SOMA CHANDRA	42	Thakur Ramkrishna Lane SHG 3
60	ISMITA ADHIKARY KUNDU	42	Thakur Ramkrishna Lane SHG 3
61	SULEKHA NANDI	42	Tantipara Lane SHG 1
62	SUTAPA MALLICK	42	Abinash Banerjee Lane SHG 1
63	RUPA MALO	42	Abinash Banerjee Lane SHG 1
64	RUBI SHAW	11	HMC Borough ii
65	KANIKA SDNHA	26	Skyhigh

TYPED COPY of Page 64

~~64~~

**Annexure to Rule 15(d) of SWM Rule, 2016
List of SHG Members Involved in Waste Collection**

SI No.	Name of Nirmal Sathi	Ward No.	SHG Name
51	Noor Jahan Begam	40	Moon
52	Sabiya Begam	40	Moon
53	Bharti Singh	40	Gopal Lal Chandra Lane 1
54	Hosanara Begam	40	Reshmi
55	Shanara Begam	40	Gopal Lal Chandra Lane 1
56	Indrani Bag	40	Gopal Lal Chandra Lane 1
57	Piyasha Chandra	42	Thakur Ramkrishna Lane SHG 1
58	Rita Bera	42	Thakur Ramkrishna Lane SHG 3
59	Soma Chandra	42	Thakur Ramkrishna Lane SHG 3
60	Ismita Adhikary Kundu	42	Thakur Ramkrishna Lane SHG 3
61	Sulekha Nandi	42	Tantipara Lane SHG 1
62	Sutapa Mallick	42	Abinash Banerjee Lane SHG 1
63	Rupa Malo	42	Abinash Banerjee Lane SHG 1
64	Rubi Shaw	11	HMC Borough II
65	Kanika Sinha	26	Skyhigh

X65
ANNEXURE to Rule 15 (4) of SHTM Rules, 2016

HOWRAH MUNICIPAL CORPORATION LICENSE DEPARTMENT

PRESENT SCHEDULE OF NOB WISE CONSERVANCY CHARGES UNDER TRADE LICENSING SYSTEM AS PER ONE WINDOW POLICY

Sl. No.	NATURE OF TRADE	Rate/Day As on (01-03-2016)	Yearly Charges	REVISED RATE /DAY As on 19-02-2021	Yearly Charges at present
1	AMUSEMENT PARK	15.00	5475.00	15.00	5475.00
2	BAR CUM RESTAURENT(WITH/WITHOUT A.C) AREA UPTO 300 SQ.FT	3.00	1095.00	3.00	1095.00
3	BAR CUM RESTAURENT(WITH/WITHOUT A.C) AREA UPTO 301-500 SQ.FT	4.00	1460.00	4.00	1460.00
4	BAR CUM RESTAURENT(WITH/WITHOUT A.C) AREA UPTO 501-1500 SQ.FT	5.00	1825.00	5.00	1825.00
5	BAR CUM RESTAURENT(WITH/WITHOUT A.C) AREA UPTO 1501-2500 SQ.FT	6.00	2190.00	6.00	2190.00
6	BAR CUM RESTAURENT(WITH/WITHOUT A.C) AREA ABOVE 2500 SQ.FT	7.00	2555.00	7.00	2555.00
7	BEAUTY PARLOUR(A.C/NON A.C)	3.00	1095.00	3.00	1095.00
8	BOARDING/GUEST HOUSE(LODGING ONLY WITH/WITHOUT A.C)AREA UPTO 3000 SQ.FT	2.00	730.00	730 PER ROOM	VARIBLE
9	BOARDING/GUEST HOUSE(LODGING ONLY WITH/WITHOUT A.C)AREA ABOVE 3000 SQ.FT	3.00	1095.00	730 PER ROOM	VARIBLE
10	CATERER/HOME DELEVERY	2.00	730.00	2.00	730.00
11	CEREMONIAL HOUSE (FOR PREMISES LET OUT A RENT NOT EXCEEDING RS. 1000/-FOR EACH FUNCTION)		5000.00		5000.00
12	CEREMONIAL HOUSE (FOR PREMISES LET OUT A RENT NOT EXCEEDING RS. 1001/-BUT NOT EXCEEDING RS. 3000 FOR EACH FUNCTION)		8000.00		8000.00
13	CEREMONIAL HOUSE (FOR PREMISES LET OUT A RENT NOT EXCEEDING RS. 3001/-BUT NOT EXCEEDING RS. 7000 FOR EACH FUNCTION)		10000.00		10000.00
14	CEREMONIAL HOUSE (FOR PREMISES LET OUT A RENT NOT EXCEEDING RS. 7001/-BUT NOT EXCEEDING RS. 12000 FOR EACH FUNCTION)		14000.00		40000.00
15	CEREMONIAL HOUSE (FOR PREMISES LET OUT A RENT NOT EXCEEDING RS. 12001/-BUT NOT EXCEEDING RS. 15000 FOR EACH FUNCTION)		18000.00		18000.00
16	CEREMONIAL HOUSE (FOR PREMISES LET OUT A RENT NOT EXCEEDING RS. 15001/-BUT NOT EXCEEDING RS. 20000 FOR EACH FUNCTION)		20000.00		20000.00
17	CEREMONIAL HOUSE (FOR PREMISES LET OUT A RENT NOT EXCEEDING RS. 20001/-BUT NOT EXCEEDING RS. 25000 FOR EACH FUNCTION)		25000.00		25000.00
18	CEREMONIAL HOUSE (FOR PREMISES LET OUT A RENT EXCEEDING RS. 25000/- FOR EACH FUNCTION)		30000.00		30000.00
19	CHARITABLE HOSPITAL	2.00	730.00	N.A	N.A
20	CINEMA HALL/AUDITORIUM	2.00	730.00	N.A	N.A
21	CIRCUS OWNER / MELA ORGANISE FAIR ORGANISER	N	N	PER SQ.FT	VERIABLE
22	COURIER SERVICE	2.00	730.00	2.00	730.00
23	DECORETOR / FLOWER DECORETOR	2.00	730.00	3.00 PER DAY	1095.00
24	DEPARTMENTAL STORE(SELLER OF FOOD & NON FOOD ITEMS) COVERING AREA ABOVE 500 SQ.FT.	3.00	1095.00	N.A	N.A
25	DOCTOR'S CLINIC / CHAMBER	2.00	730.00	2.00	730.00
26	DOCTOR'S POLYCLINIC	2.00	730.00	2.00	730.00

A. Mukherjee
21/09/20

Sl. No.	NATURE OF TRADE	Rate/Day As on (01-03-2016)	Yearly Charges	REVISED RATE /DAY As on 19-02-2021	Yearly Charges at present
27	COMMERCIAL/MEMBER'S CLUB (WITH RESTAURENT & WITH/WITHOUT BAR)	10.00	3650.00	10.00	3650.00
28	DYER	2.00	730.00	2.00	730.00
29	EATING HOUSE/RESTAURENT/EATING HOUSE CUM RESTAURENT/FAST FOOD CENTRE/HOTEL(AREA UPTO 150 SQ.FT.)	2.00	730.00	2.00	730.00
30	EATING HOUSE/RESTAURENT/EATING HOUSE CUM RESTAURENT/FAST FOOD CENTRE/HOTEL(AREA UPTO 151-300 SQ.FT.)	3.00	1095.00	3.00	1095.00
31	EATING HOUSE/RESTAURENT/EATING HOUSE CUM RESTAURENT/FAST FOOD CENTRE/HOTEL(AREA UPTO 301-600 SQ.FT.)	4.00	1460.00	4.00	1460.00
32	EATING HOUSE/RESTAURENT/EATING HOUSE CUM RESTAURENT/FAST FOOD CENTRE/HOTEL(AREA UPTO 601-1000 SQ.FT.)	5.00	1825.00	5.00	1825.00
33	EATING HOUSE/RESTAURENT/EATING HOUSE CUM RESTAURENT/FAST FOOD CENTRE/HOTEL(AREA UPTO 1001-1500 SQ.FT.)	6.00	2190.00	6.00	2190.00
34	EATING HOUSE/RESTAURENT/EATING HOUSE CUM RESTAURENT/FAST FOOD CENTRE/HOTEL(AREA ABOVE 1500 SQ.FT.)	7.00	2555.00	7.00	2555.00
35	FISH MARKET, H.I.T HOW(FISH SELLER/SUPPLIER)	5.00	1825.00	5.00	1825.00
36	FLOWER SELLER/SUPPLIER	2.00	730.00	2.00	730.00
37	HEALTH RESORT	2.00	730.00	2.00	730.00
38	GODOWN (AREA UPTO 1000 SQ.FT.)	3.00	1095.00	2.00 PER DAY (UPTO 1500 SQ.FT)	730.00
39	GODOWN (AREA ABOVE 1000 SQ.FT.)	4.00	1460.00	3.00 PER DAY (ABOVE 1500 SQ.FT)	1095.00
40	GYMNASIUM/MULTI GYM	2.00	730.00	2	730
41	HOTEL WITHOUT STAR (FOOD & LODGING, WITH/WITHOUT BAR & WITH/WITHOUT A.C.)(AREA UPTO 1500 SQ.FT.)	2.00	730.00	730 PER ROOM	VARIBLE
42	HOTEL WITHOUT STAR (FOOD & LODGING, WITH/WITHOUT BAR & WITH/WITHOUT A.C.)(AREA UPTO 1501-3000 SQ.FT.)	3.00	1095.00	730 PER ROOM	VARIBLE
43	HOTEL WITHOUT STAR (FOOD & LODGING, WITH/WITHOUT BAR & WITH/WITHOUT A.C.)(AREA UPTO 3001-4500 SQ.FT.)	4.00	1460.00	730 PER ROOM	VARIBLE
44	HOTEL WITHOUT STAR (FOOD & LODGING, WITH/WITHOUT BAR & WITH/WITHOUT A.C.)(AREA UPTO 4501-6000 SQ.FT.)	5.00	1825.00	730 PER ROOM	VARIBLE
45	HOTEL WITHOUT STAR (FOOD & LODGING, WITH/WITHOUT BAR & WITH/WITHOUT A.C.)(AREA ABOVE 6000 SQ.FT.)	6	2190.00	730 PER ROOM	VARIBLE
46	LICENSED COUNTRY LIQUID OFF SHOP/WHOLESELLER/STOCKIST/GODOWN	2.00	730.00	2.00	730.00
47	LICENSED COUNTRY LIQUID ON SHOP	10.00	3650.00	10.00	3650.00
48	LICENSED FOREIGN LIQUID OFF SHOP/WHOLESELLER/STOCKIST/GODOWN	2.00	730.00	2.00	730.00
49	LICENSED FOREIGN LIQUID ON SHOP/WHOLESELLER/STOCKIST/GODOWN	10.00	3650.00	10.00	3650.00
50	LPG FILLING CENTRE FOR AUTO MOBILS (WITHOUT SERVICE STATION)	80#	960.00	#80/-P.M	960.00
51	LPG FILLING CENTRE FOR AUTO MOBILS (WITH SERVICE STATION)	150#	1800.00	#150/- P.M	1800.00

Sheet
21/07/202

Sl. No.	NATURE OF TRADE	Rate/Day As on (01-03-2016)	Yearly Charges	REVISED RATE /DAY As on 19-02-2021	Yearly Charges at present
52	LIQUORBOTTLING PLANT (AREA UPTO 1500 SQ.FT.)	2.00	730.00	2.00	730.00
53	LIQUORBOTTLING PLANT (AREA ABOVE 1500 SQ.FT.)	3.00	1095.00	3.00	1095.00
54	LIQUID TEA SHOP	2.00	730.00	2.00	730.00
55	MARKET/SHOPING MALL OWNER	N	N	N	NEGOTIABLE
56	MULTIPLEX	N	N	N	NEGOTIABLE
57	NURSING HOME/DAY CARE CENTRE/PRIVATE HOSPITAL/REHABILITATION CENTRE (NO. OF BEDS UPTO 20)	2/B/D	2/BX365	2/B/D	2/BED/PER DAY
58	NURSING HOME/DAY CARE CENTRE/PRIVATE HOSPITAL/REHABILITATION CENTRE (NO. OF BEDS FROM 21 TO 40)	3/B/D	3/BX365	3/B/D	3/BED/PER DAY
59	NURSING HOME/DAY CARE CENTRE/PRIVATE HOSPITAL/REHABILITATION CENTRE (NO. OF BEDS MORE THAN 40)	4/B/D	4/BX365	4/B/D	4/BED/PER DAY
60	PATHOLOGICAL/DIOGNOSTIC CENTRE/LABORATORY FOR X-RAY/ECG/USG/MRI/CT-SCAN	2.00	730.00	2.00	730.00
61	PAYING GUEST HOUSE/BED AND BREAKFAST (UPTO 10 BEDS)	2/B/D	2/BX365	2/B/D	2/BED/PER DAY
62	PETROL PUMP (WITHOUT HYDROLIC MACHINE)	100#	1200.00	#100/-P.M	1200.00
63	PETROL PUMP (WITH ONE HYDROLIC MACHINE)	130#	1560.00	#130/-P.M	1560.00
64	PETROL PUMP (MORE THAN ONE HYDROLIC MACHINE)	260#	3120.00	#260/-P.M	3120.00
65	SALOON (A.C./ NON A.C)	2.00	730.00	2.00	730.00
66	SELLER OF LIVESTOCK (BIRDS)	2.00	730.00	2.00	730.00
67	SELLER OF LIVESTOCK (ANIMALS)	3.00	1095.00	3.00	1095.00
68	SHOP (CHIKEN / MUTTON)	3.00	1095.00	3.00	1095.00
69	SHOP (GROCERY/STATIONERY/TAILORING)	2.00	730.00	2.00	730.00
70	SWEETMEAT SELLER/SUPPLIER (NON A.C)	2.00	730.00	2.00	730.00
71	SWEETMEAT SELLER/SUPPLIER (WITH A.C)	3.00	1095.00	3.00	1095.00
72	SWEETMEAT SELLER/SUPPLIER WITH WORKSHOP (TOTAL AREA UPTO 1000 SQ.FT)	4.00	1460.00	4.00	1460.00
73	SWEETMEAT SELLER/SUPPLIER WITH WORKSHOP (TOTAL AREA ABOVE 1000 SQ.FT)	5.00	1825.00	5.00	1825.00
74	TATOOO PARLOUR (NON A.C/WITH A.C)	2.00	730.00	2.00	730.00
75	THERAPY CENTRE (AYURBEDIC/UNANI/PHYSIOTHERAPY)	2.00	730.00	2.00	730.00
76	WORKSHOP / FACTORY OF NON FOOD ITEMS (AREA UPTO 1000 SQ.FT)	2.00	730.00	2.00	730.00
77	WORKSHOP / FACTORY OF NON FOOD ITEMS (AREA ABOVE 1000 SQ.FT)	3.00	1095.00	3.00	1095.00
78	WORKSHOP / FACTORY OF FOOD ITEMS (AREA UPTO 1000 SQ.FT)	4.00	1460.00	4.00	1460.00
79	WORKSHOP / FACTORY OF FOOD ITEMS (AREA ABOVE 1000 SQ.FT)	5.00	1825.00	5.00	1825.00

A. Subhadra
31/02/2021
O.S.D. (LICENSE)
Howrah Municipal Corporation

Annexure To Rule 15(g) of SWM Rule, 2016





Note Sheet

118P. 1

Commr/4341/24-25 BOA/2871/24-25

Date : March 17, 2025.

Sub : Proposal of BITAN - Institute for Training, Awareness and Networking to revive and sustain the "Howrah Swachhata Kendra", i.e., Plastic Waste Management Unit of the HMC at the Belgachia Trenching Ground - Reg.

Apropos of the above, enclosed please find herewith a proposal on the captioned subject since received from BITAN, the Implementing Partner (I.P.) of UNDP, vide their letter No. BITAN/FIN/24-25/304, dated 17.01.2025 for kind perusal and further required action, contents of which are self-explanatory.

It may be mentioned here that a MRF (Material Recovery Facility) has been set-up at 45, F Road, Belgachia, near Netaji Charan Chakravarty Medical College Hospital, Howrah by the HMC in the past as part of its commitment made towards partnership between the HMC & the UNDP (United Nations Development Programme), New Delhi vide letter of the Commissioner, HMC communicated vide Memo No. 1152/19-20, dated 18.10.2019 on Plastic Waste Recycling at HMC. Required machineries were installed there-at by the UNDP through CSR funding with its Project Partner Hindustan Coca Cola Beverages Pvt. Ltd (HCCBPL) and the said MRF was being operated and maintained by BITAN, the Implementing Partner (IP) of the UNDP as per the approved terms & conditions. (Flag A).

Subsequently, on application, BITAN was allowed by the HMC to have a separate Electricity Connection on its own at the MRF to run the day-today operations of the Programme (Flag B). The Programme was completed on 15.12.2023 and the UNDP, as per the approved terms and conditions, requested the HMC vide its e-mail dated 22.03.2024 for handing over of various machines installed at the MRF with Transfer of its Title Documents which, however, is yet to be done (Flag C). In fact, BITAN also has informed in writing to the HMC about its continuing the MRF management process after completion of the UNDP programme in December, 2023 vide their letter No. BITAN/ FIN/23-24/459, dated 06.02.2024 and the same situation exist as on date (Flag D).

Since, O&M of the created facility at the present MRF at the Belgachia Trenching Ground is absolutely necessary for compliance of various provisions of the "Solid Waste (Management & Handling) Bye Laws for HMC", 2019 under the SWM Rules, 2016 and Plastic Waste Management Rules, 2018, the matter of its revival and sustenance has been discussed at length with BITAN in presence of the Commissioner, HMC, Secretary, HMC, Exe. Engineer (Cons), HMC & the under-signed in the recent past. Accordingly, as mentioned above, their recent proposal for Broad Activities & the Scope of Collaboration has been examined in respect of HMC & BITAN and found to be in order with one modification to the effect that 50% of the segregated Plastic waste to be received at the MRF would be diverted to the Plastic Processing Plant of the Howrah Zilla Parishad at Sankrail for required raw material as per request of the DM, Howrah (Flag E).

Now, if approved, on the basis of the above a MOU may be executed with BITAN for revival and sustenance of the "Howrah Swachhata Kendra", i.e. Plastic Waste Management Unit of the HMC for a period of 2 (two) years renewable on mutual consent basis. It is not out of place to mention here that in OA 85 of 2024, Hon'ble NGT has also directed the HMC Authority to revive the Plastic Waste Management facility at the earliest without any delay.

Submitted please.

Struha
17/03/25

OSD (Conservancy)
Howrah Municipal Corporation

EE (Cons)

X

~~Secretary~~

Mark 'X' may be approved please.

Accepted by M.Y.
17/03/2025

'X'. For "in-principle" consideration. If approved, the Agency is asked to produce a draft MOU which after due vetting to be placed in the BOA for final acceptance. 17/03/25

Commr

"P" { Previous notes for your kind perusal.
The agency may be asked to produce a draft MOU
for better comprehension of what they wish to offer.

2/0
15/03/25

Chairperson
BoA.
H/Commissioner

APPROVED AS PROPOSED in the light of "P" above.

[Signature]
24/03/2025

2/0
26/3

Secy.

EE (Com) For repl.

[Signature]
26/03/25

OSO (Comm)

[Signature]
29/3/25



BITAN

Institute for Training, Awareness and Networking

comp/commr/3310/24-25

Jan 11/25

X

21/COMMISSIONER

For Your Personal Pleasr

30-2220/28-20/General H 22982

Ref. No.: BITAN/FIN/24-25/304

BOB/ULB/24-25

Date: 17.01.2025

To,
The Chairperson, Board of Administrator
Howrah Municipal Corporation (HMC)
Howrah District

23/125
20 JAN 2025
A

Subject: Proposal to revive and sustain the "Howrah Swachhata Kendra" Plastic Waste Management Unit at Belgachia

02/1/25
P/S call a
meety with
BITA for
fining of
same

Dear Sir/Madam,

2399/24.25
24/1/25

Greetings from BITAN Institute for Training Awareness and Networking (BITAN)!

I hope this letter finds you in good health and high spirits. BITAN, a state-level non-governmental organization registered under the Society Registration Act (Registration No. SO131020 of 2005-2006), has been dedicated to addressing developmental challenges across West Bengal for the past 19 years and in Tripura for the last 3 years. Our core focus areas include Reproductive and Child Health, Adolescent and Youth Empowerment, Skill Development, Women's Livelihood, and Solid Waste Management (SWM).

Over the past decade, BITAN has garnered extensive expertise in waste management by collaborating with over 50 Urban Local Bodies (ULBs) across Tripura and West Bengal. Additionally, we have partnered with Gram Panchayats to implement sustainable and effective SWM systems. Presently, we are implementing SWM projects across multiple Gram Panchayats in three districts of West Bengal with support from CSR initiatives such as ITC-MSK, LIC-HFL, and various government departments.

From May 2021 to February 2024, BITAN, with the support of the Howrah Municipal Corporation and the United Nations Development Program (UNDP), successfully managed the Howrah Swachhata Kendra in Belgachia. Despite numerous challenges, we ensured the smooth functioning of the unit till date. However, following the withdrawal of UNDP's funding, we have been running the unit at a loss.

In light of a recent discussion with municipal officials of HMC, we are proposing several ideas to revive and sustain the Howrah Swachhata Kendra. These initiatives aim to reach at least a break-even point while ensuring the long-term viability of the unit. To this end, we request the esteemed Municipal Corporation to extend its support to BITAN and work with us to develop a refined plan that can be mutually beneficial and sustainable.

We look forward to the opportunity to discuss this further and collaboratively identify a path forward that will ensure the continued success of the Howrah Swachhata Kendra for the benefit of the community and all stakeholders involved.

Asit Kumar Sasmal

Secretary
BITAN

Institute for Training, Awareness & Networking

Asit Kumar Sasmal
Thanks and Regards

Encl:

1. Plan for revival
2. Copy to The Commissioner, HMC

Kolkata Office:
3/3/1, D. A. Chowdhury Road (2nd Floor)
Budge Budge, Kolkata-700137

Mobile: 8017638070
E-mail: bitanorg@gmail.com
Website: www.bitanindia.org

Annexure To Rule 15(h) of SWM Rule, 2016





HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH - 711 101
Tel: (+91-33) 2638-3211-13, 2641-5218; Fax: (+91-33) 2641-5218/2214

Memo No 069/Gen. (S.C. Cell)/2024-25

Dated : January 29, 2025.

ORDER

Sub : Constitution of Standing Condemnation / Disposal Committee for own E-Waste of HMC - Formation there-of - Reg.

In accordance with the established procedure as laid down under the E-Waste (Management) Rules, 2022, notifications issued by the Dept. of IT & Electronics, Govt. of West Bengal and pursuant to the decision taken in the meeting of the Board of Administrators, HMC vide sl. No. 07, dated 22.01.2025, a Standing Condemnation / Disposal Committee is hereby formed for management of own E-Waste of this Corporation with the following officials as its member :

- (i) Commissioner - Chairman;
- (ii) Chief Auditor - Member;
- (iii) Secretary - Member;
- (iv) Exe. Engineer (IT) - Member-Convener;
- (v) OSD (Elect) - Member
- (vi) I. T. Supervisor & N.O., NCAP - Member.

Management & disposal of own E-waste of HMC as well as E-waste generated within the territorial jurisdiction of this Corporation at large will be done with the help of the West Bengal Electronics Industry Development Corporation Ltd (WBEIDCL), the State Level Nodal Agency (SLNA) for e-Waste management in West Bengal, by the I.T. Dept., HMC which is the Nodal department in this regard in accordance with the extant norms / procedure as will be prevalent from time to time.

This issues in public interest and will have immediate effect.

Commissioner
Howrah Municipal Corporation.

Endt. Memo No 069/1(16)Gen. (S.C. Cell)/2024-25

Dated : January 29, 2025.

Copy forwarded for favour of information to :

- 1) Hon'ble Chairperson, BoA, HMC; 2) Dy. Commissioner I / II, HMC; 3) Controller of Finance, HMC; 4) Chief Auditor, HMC - Member; 5) Secretary, HMC - Member; 6) Supdt. Engr., HMC; 7) Exe. Engr. (IT), HMC - Member-Convener; 8) All Exe. Engineer, HMC; 9) All HOD (_____ Dept.); 10) OSD (Elect.), HMC - Member; 11) All A.E. / OSD & In-charge Br. Officer, Br. I - VII, HMC; 12) A.E. (Padmapukur & Sreerampur Water Works), HMC; 13) I.T. Sup. & N.O., NCAP, HMC - Member, 14) Commissioner's Office File; 15) Dept. Guard File.

Commissioner
Howrah Municipal Corporation.

HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH - 711 101
Tel: (+91-33) 2638-3211-13, 2641-5218; Fax: (+91-33) 2641-5218/2214

Memo No. 070 /Gen (S.C. Cell)/Commr./2024-25

Dated :January 29, 2025.

To,
The Managing Director;
West Bengal Electronics Industry Development Corporation Ltd.,
WEBEL Bhavan,
Block - EP & GP,
Sector - V, Bidhannagar,
Kolkata - 700091.

Sub : Management & Disposal of E-Waste of HMC - Reg.

Sir,

Apropos of the above, in accordance with the Order issued by the Dept. of IT & Electronics, Govt. of West Bengal vide No. 527-IT/0/22/2024, dated 17.05.2024 and pursuant to the decision taken in the meeting of the Board of Administrators, HMC vide sl. No. 7, dated 22.01.2025, management and disposal of own e-Waste of HMC as well as the e-Waste generated within the territorial jurisdiction of this Corporation at large will henceforth be done with the help of WBEIDC Ltd, the State Level Nodal Agency (SLNA) for the purpose.

A copy of the decision of the BoA, HMC ibid together with a copy of the Order of formation of a Standing Condemnation / Disposal Committee at HMC issued subsequently are enclosed herewith for favour of information and further required action please. In this connection, Shri Anindya Banerjee (Contact No. - 09433834906, e-mail id - anindya.banerji@webel-india.com), Single Point of Contact (SPOC), WBEIDCL may kindly be requested to contact Shri Surit Kr. Mukhopadhyay, Exe. Engr. (IT), HMC (Mob. No. 06291856887) for disposal of e-Waste of HMC in accordance with the shared SOP in a time-bound manner.

A line in confirmation is solicited.

Thanking you,

Yours faithfully



Commissioner

Howrah Municipal Corporation

Encls : as stated above.

Endt. Memo No. 070/Gen (S.C. Cell)/Commr./2024-25

Dated :January 29, 2025.

Copy forwarded for favour of Information to :

- 1) Hon'ble Chairperson, BoA, HMC;
- 2) The District Magistrate, Howrah - with request to tie-up with the WBEIDCL for e-Waste management, if not already on-board;
- 3) The Commissioner of Police, Howrah - Do;
- 4) The secretary, HMC;
- 5) The Exe. Engineer (IT), HMC - with request to kindly co-ordinate with the SPOC, WBEIDCL;
- 6) Dept. Guard File.



Commissioner

Howrah Municipal Corporation

92

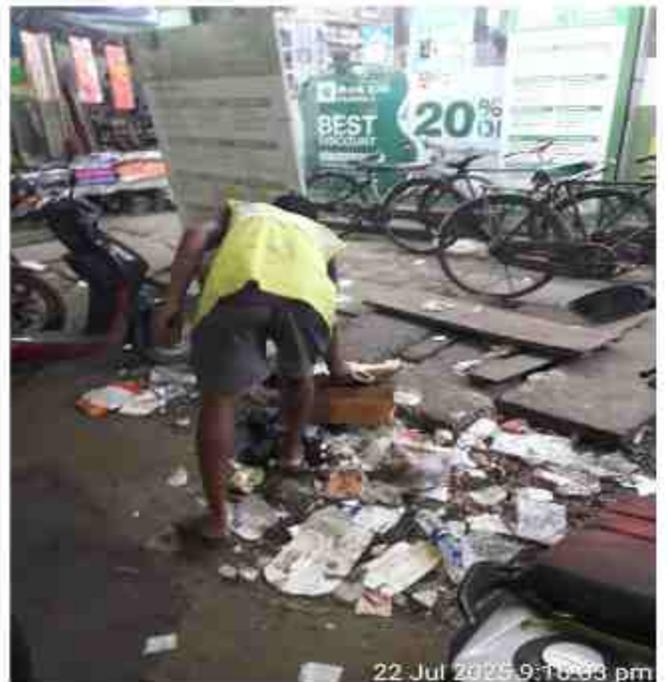
Annexure To Rule 15(k) of SWM Rule, 2016



Annexure To Rule 15(I) of SWM Rule, 2016



Annexure To Rule 15(m) of SWM Rule, 2016



Annexure To Rule 15(n) of SWM Rule, 2016



Annexure To Rule 15(o) of SWM Rule, 2016



**Government of West Bengal
Urban Development and Municipal Affairs Department
NAGARAYAN, DF-8, Sector-I
Salt Lake, Kolkata-700 064.**

Memo no. 709- UDMA-11014(17)/6/2025

Date : 03.04.2025

**From : Shri Joly Chaudhuri WBCS (Exe.),
Special Secretary to the Govt. of West Bengal,
Urban Development & Municipal Affairs Department.**

**To : Commissioner,
Howrah Municipal Corporation.**

**Sub : Decision points of the meeting chaired by the Hon'ble MIC,
UD & MA Department**

Madam,

On the 24th of March 2025, Hon'ble Minister In Charge, Urban Development & Municipal Affairs Department visited the Belgachia Dump Site along with Chief Executive Officer KMDA, Principal Secretary UD & MA Department, District Magistrate Howrah, Commissioner of Police Howrah Police Commissionerate, Chairperson Board Of Administrator Howrah Municipal Corporation, Secretary KMDA, Director SUDA, Commissioner Howrah Municipal Corporation and Senior Engineers from KMDA & SUDA along with Public Representatives.

A follow up meeting was held on 25th of March, 2025 at Nagarayan under the kind Chairmanship of Hon'ble Minister In Charge, Urban Development & Municipal Affairs Department. CEO, KMDA, Principal Secretary, UD & MA Department alongwith all concerned public representatives & officers were present in the meeting.

The Department have since approved the following decisions :

(1) Fresh Waste Management :

- a) Subsequent to the massive landslide at the Belgachia Dump Site it has been decided not to dump any further fresh waste at this site until further direction. The landslide causes severe damage to the houses in the adjacent slums, disrupting the main water supply pipeline to North Howrah and also completely collapsed the drainage system passing through the Belgachia Dump Site.
- b) HMC has an estimated generation of 500-600 TPD every day. The fresh waste from now on shall not be dumped at the Belgachia Dump Site. As an interim arrangement for a period of 1 (one) month the daily fresh waste to be off loaded at Arupara (adjacent to the KMDA land). Thereafter, 250 MT to be transported to the RWMC plant of Baidyabati and 300-350 TPD to the Dhapa Processing Plant of KMC. HMC to urgently engage transporters for loading transportation and unloading of the daily fresh waste generated. Department to sanction required funds to HMC on account of transportation charges. (**Action** : UD & MA Department, SUDA, KMC & HMC)

Chandhan
03-04-2025

-2-

- c) HMC to transport the collected fresh waste both at the KMC and the Baidyabati sites. The agency to ensure the complete end to end processing to be managed and processed by the existing Agency engaged by SUDA for Cluster IV (8 ULBs) as per the same contract rate. Payment on account of the processing charges to be made by SUDA. (**Action** : SUDA, KMC, & UD & MA Dept.)
- d) DM Howrah is advised to immediately look for an interim site to set up the processing plant since no waste can now be offloaded at the Belgachia Dump site. Another site to be identified to set up the fresh waste plant of Howrah MC.

(2) Legacy Waste Processing :

- a) Immediate augmentation of resources by the existing agency to expedite the bio-mining and bio-remediation at Mount-1 through deployment of 2 (two) warrior machines and make them functional within 2nd April 2025. Moreover, the existing agency has to enhance the daily processing and disposal of legacy waste to atleast 3,000 tons per day and installed required machinery to achieve the target. (**Action** : KMDA, Agency).
- b) 2 to 3 more agencies to be engaged immediately for the bio-mining and bio-remediation at Mount-2, the location primarily responsible for the massive landslide. (**Action** : UD & MA Dept. & KMDA).

(3) Conservancy Vehicle Procurement :

- a) HMC to map the vehicles to be sent to the RWMC Baidyabati and Dhapa Processing Site of KMC. (**Action** : HMC)
- b) HMC to procure of 30 Movable Compactors (including O&M cost), 8 Hook Loaders, 50 Hydraulic Tipper Trailers and 20 Tractors through the e-Tenders/ GeM portal. RfP to be published by HMC and necessary technical support to be given by SUDA. After discovery of the rates, SUDA with the approval of the Department to issue necessary AA&FS. (**Action** : HMC & SUDA).
- c) In 25 Wards HMC has started segregated collection of Municipal Fresh Waste. For effective transportation of collected waste, initially 2 tippers of 3.3 cubic meter capacity are required for each Ward. Presently HMC has 16 tippers and an additional 34 tippers are to be procured. Tenders be invited through the GeM portal by HMC with technical support by SUDA. After discovery of the rates, SUDA with the approval of the Department to issue necessary AA&FS. (**Action** : UD & MA Department, SUDA & HMC)
- d) Vehicles are to be procured by HMC as per the approved specifications of SUDA. (**Action** : HMC & SUDA).

(4) Human Resources for Conservancy :

- a) **Engineers** : At least 1 (one) Executive Engineer, 2 (two) Assistant Engineers & 4 (four) Junior Engineers be deputed at HMC exclusively for management of conservancy activity. (**Action** : KMDA , UD & MA Dept. & HMC).

Chandra
03-04-2025

-3-

- b) **Supervisors :** For every Ward, 2 (two) Supervisors are to be deployed immediately for daily monitoring of waste collection, drain cleaning, road sweeping. The staff to be on duty from 6 a.m. to 11 a.m. and 4 p.m. to 7 p.m.
- There shall be a real-time monitoring of the movement and the daily feedback of the Supervisors. Attendance shall be recorded only through biometric. A central control room to be set up at HMC to monitor the Supervisors. (**Action :** HMC).
- c) Attendance of all Nirmal Bandhus, Conservancy Workers, Supervisors, Block Supervisors, Sector Supervisors of the Conservancy Department shall be recorded through a real time monitoring system.
- d) **Programme Coordinators :** 2 (two) Programme Coordinators are to be deployed at each Borough as a 3rd Party for surveillance of conservancy activity through a reputed Organization. The Coordinators shall also be on the field from 6 a.m in the morning. (**Action :** HMC).
- (5) **Rehabilitation :** The inhabitants of the damaged houses in the slums have been urged to vacate their damaged houses and move to the nearby temporary shelter set up at a Community Hall and School.
- The affected inhabitants to be permanently rehabilitated under the Banglar Bari Scheme in the next two years. Suitable land to be identified by the District Magistrate within 10th April, 2025. Thereafter DPR to be prepared for construction of Banglar Bari. (**Action :** DM, Howrah, HMC)
- (6) **Roads :** The damaged roads within HMC are to be jointly inspected by the Officers of KMDA & HMC. DPRs to be prepared by KMDA and submitted to the Department to accord Administrative Approval & Financial Sanction. List of roads proposed is annexed. All the works to be completed within 31st May 2025. (**Action :** KMDA, HMC & UD & MA Dept.)
- (7) **Drains :** The peripheral drains around the Belgachia Dump Site are to be thoroughly repaired by KMDA along with the main drain passing through the dump site. This work must be taken up by KMDA immediately on a very urgent basis. (**Action :** KMDA & HMC).
- (8) **Market :** HMC to submit the DPR for the construction of the Kadamtala market at an estimated cost of Rs 3.84 crore. Rs 3 crore to be sanctioned out of the State Budget and 0.84 crore to be given out of own resources of HMC.
- Given the urgency of the project HMC to invite tenders immediately and work orders to be given after AA&FS is issued. (**Action :** KMDA , HMC & UD & MA Dept.).
- (9) **Street Light :** HMC to prepare DPR to install street lights in the added Wards from 44 to 50 and also along the main roads where there are any gaps/ replacement of the traditional halogen lights and submit to the Department to accord AA&FS. All the DPRs to be submitted within 15th April, 2025. (**Action :** UD & MA Dept. & HMC).

Enclo : As stated.

Yours faithfully,


Special Secretary
to the Govt. of West Bengal
 02.04.2025

-4-

Memo no.709 - UDMA-11014(17)/6/2025**Date : 03.04.2025**

Copy forwarded for kind information to :

- (1) Chairperson Board of Administrators, Howrah MC.
- (2) District Magistrate, Howrah District.
- (3) CEO, KMDA.
- (4) Secretary, KMDA.
- (5) Director, SUDA.

Chandhan 03.04.2025
Special Secretary
to the Govt. of West Bengal

Memo no.709 - UDMA-11014(17)/6/2025**Date : 03.04.2025**

- (1) Private Secretary to Hon'ble MIC, UD & MA Department, Govt. of West Bengal.
- (2) Sr. PS to Principal Secretary, UD & MA Department, Govt. of West Bengal.

Chandhan 03.04.2025
Special Secretary
to the Govt. of West Bengal

List of the roads are given on the basis of the joint inspection with the KMDA Engineers on dated:-28.03.2025 in the HMC area		
	NAME OF WORK	HMC WARD NO
1	For Improvement of Benaras road with drain from the Debi Kanta to the junction of salkia chowrasta	6,7,9,10
2	For Improvement of East west bye pass road with drain from Sanpur more to Tikiapara Rail Bridge & Narayana school to Howrah city police	17,22
3	For Improvement of Belelious road with drain from Narasingha Dutta College to Kadamtala Bata more , 73 Belelious road to Junction of Howrah city police office & from Howrah city police office to GT road Crossing	17,22
4	For Improvement of Kantapukur 3rd bye lane with drain & footpath from Junction of Sailen manna sarani to junction Makardha road via Kadamtala Bazar & junction of HIT new road	23
5	For Improvement of Narasingha dutta road with footpath from Junction of Netaji subhash road to the junction Kadamtala Bata more	23,24
6	For Improvement of panchanantala road from Junction of Power house more to Khirer tala goli (Biswayan diagnostic centre)	21,23,24
7	For Improvement of Tanti para lane from Dalalpukur to Dumurjola Stadium	42
8	For Improvement of Debendra gangully road from Junction of GT road to Shalimar road crossing	40
9	For Improvement of Forshore road from Kazi para more to Junction of Nityadhan Mukherjee road	29,30,31,35, 36

Shw
28/3/25

Sub-Assistant Engineer
Howrah Municipal Corporation

28/3/25

Assistant Engineer (Road)
Howrah Municipal Corporation

Balder
28/03/25

Executive Engineer (Road)
Howrah Municipal Corporation

রাজ্য নগর উন্নয়ন সংস্থা

STATE URBAN DEVELOPMENT AGENCY

“ইলগাস ভবন”, এইচসি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ

“ILGUS BHAVAN”, HC Block, Sector - III, Bidhannagar, Kolkata - 700 106, West Bengal

Memo No. : SUDA – 369/2019(pt-I)/4098

Date: 16/06/2025

From : Shri Joly Chaudhuri, WBCS(Exe.),
Director, SUDATo : Managing Director,
Eastern Organic Fertilizer Private Limited
35, Chetla Central Road, Kolkata - 700027.**Letter Of Acceptance Cum Work Order : Addendum**Sub: Bio-mining and bio-remediation of **2.20 Lakh MT** of Legacy Waste accumulated at the cells (Cell no – 3 & 4) of SLF at RWMC, Baidyabati coming from Howrah Municipal Corporation.

Hon'ble NGT Case bearing Original Application No.54/2025/EZ In Re: “Howrah dumpyard cannot take any more waste: Experts”- News item published in The Times of India, dt. 24.03.2025, Kolkata.

Ref Previous RfP No : SUDA – 369/ 2019 (Pt.-I) / 8459 dated. 04.02.2021.
Ref Work Order No : SUDA – 369/ 2019 (Pt.-I) / 6811 dated. 23.12.2022
and SUDA – 369/ 2019 (Pt.-I) / 179 dated. 09.01.2023.
Previous Agreement Date : 20th January, 2023.

Hon'ble NGT Case bearing Original Application No.54/2025/EZ In Re: “Howrah dumpyard cannot take any more waste: Experts”- News item published in The Times of India, dt. 24.03.2025, Kolkata.

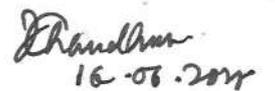
Minutes of Meeting : Chaired by Hon'ble MIC dated 25.03.2025
Ref agency Letter No : EOFPL/SUDA/MAY/CL-IV/AQ/01/2025-26dt.08.05.2025.
Accepted Rate per MT : @ Rs. 480.00 per MT. (offered by the agency vide EOFPL/
SUDA/ MAY/ CL- IV/ AQ/01/2025-26 dt. 08.05.2025).
Ref. e-file No. : SUDA-15014(17)/59/2022-HFA SEC-SUDA (E-580877).

Sir,

With reference to the above subject, this is to inform you that your offer for the work 'Bio-mining and bio-remediation of **2.20 Lakh MT** of Legacy Waste accumulated at the Cells (Cell no – 3 & 4) of SLF at RWMC, Baidyabati coming from Howrah Municipal Corporation (HMC)' has been accepted by the Competent Authority of the Urban Development & Municipal Affairs Department, Govt. of West Bengal. Hence, you are requested to start the work as mentioned in the previous NIT and as per agreement at your offered rate i.e **Rs.480.00** (Rupees Four hundred eighty only) per Metric Ton on **Input Basis** inclusive of all taxes & duties and GST.

- (2) The work is to be executed in compliance with all terms and conditions as mentioned in the previous bid document and agreement.
- (3) You are hereby requested to please execute a formal tripartite agreement within **07(seven) days** from the date of receipt of this Letter of Acceptance cum Work Order and submit it to this Office as per the terms and conditions mentioned in the tender document, failing which

দূরভাষ: ২৩৫৮ ৬৪০৩ / ৫৭৬৭, ফ্যাক্স: ২৩৫৮ ৫৮০০

Tel : 2358 6403/5767, Fax : 2358 5800, E-mail : wbsudadir@gmail.com
Account Section : 2358 6408


16.06.2025

STATE URBAN DEVELOPMENT AGENCY

“ইলগাস ভবন”, এইচসি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ

“ILGUS BHAVAN”, HC Block, Sector - III, Bidhannagar, Kolkata - 700 106, West Bengal

this Work Order will be treated as cancelled. You are also requested to submit a comprehensive work plan with timeline (Both for remaining quantity of Cluster – IV along with accumulated waste at Cell no – 3 & 4 of RWMC SLF) coming from HMC to execute the work.

- (4) You are also requested to submit a copy of a declaration within **07(seven) days** from the issuance of this addendum, duly affirmed before the 1st class Judicial Magistrate, declaring, inter-alia the duties and responsibilities of the agency that has been mentioned in this addendum.
- (5) The date of commencement of the said work of processing will be reckoned from the date of issuance of this letter and shall have to be completed within a period of **18 months** from the issuance of this addendum.
- (6) The entire work will have to be executed as per the scope of work and terms and conditions in the previous NIT, agreement and as stipulated below :
 - (i) Weighment of incoming legacy waste to be done prior to loading at trommel and further weighment to be done for disposal of processed fractions coming out from processing.
 - (ii) Payment terms: As per commercial terms & conditions of NIT.
 - (iii) The Agency shall maintain online fully electronic records of the different disposed fractions obtained after processing of Legacy Waste in the standard formats using real time monitoring system / software throughout the contract period.
 - (iv) Penalties: As per the Terms of Reference (ToR) of the previous RfP.
- (7) Considering the importance of the matter, Engineers/ Staff shall be deputed from HMC for monitoring and supervision of the bio-mining and bio-remediation activities at Baidyabati RWMC. Bills raised by the agency, have to be certified by the Engineers/ Staff deputed at the RWMC site from HMC and authenticated copy of bills shall be forwarded to SUDA.
- (8) The agency has to execute the work and the work shall be under the supervision and control of the Engineers/ Staffs of ULBs along with Engineers of State Urban Development Agency on behalf of the Urban Development and Municipal Affairs Department, Government of West Bengal and subject to periodic appraisals and on-site tests conducted by the statutory authorities including but not limited to the Central Pollution Control Board (CPCB) and West Bengal Pollution Control Board (WBPCB). Compliance to the periodic directions by the Hon'ble National Green Tribunal are to be adhered to within the given timeline.
- (9) The agency shall remain fully liable and indemnify the State Government for the imposition of penalty/ fine in the event of any adverse reports/failure reports conducted by the WBPCB or the CPCB or any of the Statutory authorities or by the Hon'ble National Green Tribunal.
- (10) You are further requested to submit a written acceptance letter to this end **within seven (7) days** from the date of issuance of this addendum Letter of Acceptance cum Work Order.
- (11) Shri Dipak Naskar, Superintending Engineer, SUDA shall be the overall in charge of the project assisted by other Engineers of SUDA.
- (12) This issue with the approval of the competent authority of UD&MA Department, Govt. of West Bengal.

Yours faithfully,

Chandru

15.08.2021
Director, SUDA

দূরভাষ: ২৩৫৮ ৬৪০৩ / ৫৭৬৭, ফ্যাক্স: ২৩৫৮ ৫৮০০

Tel : 2358 6403/5767, Fax : 2358 5800, E-mail : wbsudadir@gmail.com
Account Section : 2358 6408

রাজ্য নগর উন্নয়ন সংস্থা

STATE URBAN DEVELOPMENT AGENCY

“ইলগাস ভবন”, এইচসি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ

“ILGUS BHAVAN”, HC Block, Sector - III, Bidhannagar, Kolkata - 700 106, West Bengal

Memo No. : SUDA – 369/2019(pt-I)/4098-1(8)

Date: 16/06/2025

Copy forwarded for kind information to:

- (1) District Magistrate, Howrah District, Govt. of West Bengal.
- (2) District Magistrate, Hooghly District, Govt. of West Bengal.
- (3) Commissioner, Howrah Municipal Corporation.
- (4) Shri A. Das, Deputy Director, SUDA, Govt. of West Bengal.
- (5) Shri A. Ali, Deputy Director, SUDA, Govt. of West Bengal.
- (6) Shri D. Naskar, SE, SUDA, Govt. of West Bengal.
- (7) Private Secretary to Hon'ble MIC, UD & MA Department, Govt. of West Bengal
- (8) Sr. PS to Principal Secretary, UD & MA Department, Govt. of West Bengal

Chandhan
16.06.2025
Director, SUDA

Memo No. : SUDA – 369/2019(pt-I)/4098-2(2)

Date: 16/06/2025

Copy forwarded for kind information to:

- (1) Chairman, Baidyabati Municipality.
- (2) Executive Officer, Baidyabati Municipality.

Chandhan
16.06.2025
Director, SUDA



पश्चिमबङ्ग पश्चिम बंगाल WEST BENGAL

AV 165883

AGREEMENT

Name of The Work: Bio-mining and bio-remediation of **2.20 Lakh MT** of Legacy Waste accumulated at the cells (Cell no – 3 & 4) of SLF at RWMC, Baidyabati coming from Howrah Municipal Corporation.

Previous RfP No : SUDA – 369/ 2019 (Pt.-I) / 8459 dated : 04.02.2021.

Ref e tender Id: 2021_MAD_323381_1

Previous Work Order No:

SUDA – 369/ 2019 (Pt.-I) / 6811 dated. 23.12.2022 and

SUDA – 369/ 2019 (Pt.-I) / 179 dated. 09.01.2023

Previous Agreement Date: 20th January, 2023.

Minutes of Meeting: Chaired by Hon'ble MIC dated 25.03.2025.

Ref. e-file No. : SUDA-15014(17)/59/2022-HFA SEC-SUDA. (E- 580877)

Letter of Acceptance No. : SUDA – 369/2019(pt-I)/4098 dt.
16/06/2025.

Between

Director, State Urban Development Agency (SUDA),
under Department of Urban Development and Municipal Affairs,
Govt of West Bengal,

Eastern Organic Fertilizer Pvt. Ltd.

A. K. Mahapatra

Director

Page | 1

Dr. Chatterjee, WBCS (Exe.)
Director,
State Urban Development Agency
Government of West Bengal

Commissioner
Howrah Municipal Corporation

ILGUS Bhawan, HC Block, Sector-III, Bidhannagar, Kolkata- 700106

And

The Commissioner / Secretary,
Howrah Municipal Corporation

And

The Agency : Eastern Organic Fertilizer Private Limited,
35, Chetla Central Road, Kolkata - 700027.

THIS AGREEMENT is made on this Day of June, 2025

BETWEEN:

The Director, State Urban Development Agency (SUDA) hereinafter referred to as **Authority** under Urban Development and Municipal Affairs Department, Govt of West Bengal, (which expression means and includes its successor-in-office/Assigns etc.) of the **First Part**.

And

The Commissioner / Secretary, Howrah Municipal Corporation therein called as concerned ULB hereinafter referred to as Executing Authority (which expression means and includes its successor-in-office/ Assigns etc.) of the **Second Part**.

And

"The Agency named **M/s Eastern Organic Fertilizer Private Limited** having registered office at 35, Chetla Central Road, Kolkata - 700027, PAN No: AAACE6037E, represented through Akshay Satnaliwala being Director having PAN No: COVPS5516L herein after referred to Agency (which

Eastern Organic Fertilizer Pvt. Ltd.

Akshay Satnaliwala

Director

Joly Chaudhuri
Joly Chaudhuri, WBCS (Exe.)
Director,
State Urban Development Agency
Government of West Bengal

Page | 2

Commissioner
Howrah Municipal Corporation

expression means and includes its successor-in-office/ Assigns etc.) of the

Third Part.

WHEREAS :

- a. Director, State Urban Development Agency (SUDA) requires the agency to provide the services as defined in the Terms of Reference (ToR) in previous RFP to execute & support their project; and
- b. The Commissioner / Secretary, Howrah Municipal Corporation requires the agency to provide the services as defined in the Terms of Reference (ToR) in previous RFP to execute & support their project; and
- c. The Agency has agreed to provide such services on the terms and conditions mentioned in the previous contract & set out in this contract.

A. Description of Work -

- a. Name Of The Work : Bio-mining and bio-remediation of 2.20 Lakh MT of Legacy Waste accumulated at the cells (Cell no – 3 & 4) of SLF at RWMC, Baidyabati coming from Howrah Municipal Corporation.
- b. Previous RfP No : SUDA – 369/ 2019 (Pt.-I) / 8459 dated : 04.02.2021.
- c. Ref e tender Id : 2021_MAD_323381_1
- d. Previous Work Order No : SUDA – 369/ 2019 (Pt.-I) / 6811
dt. 23.12.2022 and SUDA – 369/ 2019 (Pt.-I) / 179 dt. 09.01.2023.
- e. Previous Agreement Date : 20th January, 2023.
- f. Minutes of Meeting : Chaired by Hon'ble MIC dated 25.03.2025.
- g. Ref. e-file No. : SUDA-15014(17)/59/2022-HFA SEC-SUDA (E- 580877)
- h. Consent letter of the agency. No - EOFPL/ SUDA/ MAY/ CL-IV/ AQ/ 01/ 2025-26 dt.08.05.2025.
- i. Letter of Acceptance cum Work Order : Addendum. No. SUDA – 369/ 2019(pt-I)/ 4098 dt. 16.06.2025.
- j. Acceptance letter of the agency. No - EOFPL/ SUDA/JUNE/ CL-IV/02/ 2025-26 dt.20.06.2025.

Commissioner
 Howrah Municipal Corporation

B. Scope of Work of State Urban Development Agency: Part -I

- a. SUDA will be guided and controlled under directives of Urban Development and Municipal Affairs Department, Govt, of West Bengal.
- b. Selection of Bidder/s - on nomination basis.
- c. Administrative control & overall monitoring/supervision of the project.
- d. Proper coordination with Part-II & Part - III.
- e. Approval of Action Plan to be submitted by successful bidder.
- f. Release of payment after receiving ULB certified bill with necessary documents.

C. Scope of Work of ULB (Howrah Municipal Corporation) : Part-II

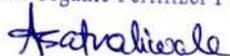
- a. The ULB (Howrah Municipal Corporation HMC) to make necessary arrangement to transport the daily waste up-to RWMC Baidyabati.
- b. Engineers/ Staff shall be deputed from HMC for monitoring and supervision of the bio-mining and bio-remediation activities including daily weighment both input legacy waste and output of processed fractions at RWMC Baidyabati.
- c. Bills raised by the agency, have to be certified by the Engineers/ Staff from HMC prior to submission to SUDA for payment.


 Commissioner
 Howrah Municipal Corporation



Joly Chaudhuri, WBCS (Exe.)
 Director,
 State Urban Development Agency
 Government of West Bengal

Eastern Organic Fertilizer Pvt. Ltd.



Director

D. Agency's responsibilities - Part-III

The Agency shall carry out all activities as mentioned here and also consider the scope of works in Terms of Reference of previous RfP and clause as laid down in the previous agreement.

- a. Processing and disposal of fractions of the Legacy waste of quantity **2.20 lakh MT** through Bio-mining and bio-remediation process accumulated at the cells (Cell no – 3 & 4) of SLF at RWMC, Baidyabati coming from Howrah Municipal Corporation.
- b. The entire work will have to be executed as per the scope of work and terms and conditions in the previous NIT, agreement and as stipulated below:
 - (i) Weighment of incoming legacy waste to be done prior to loading at trommel and further weighment to be done for disposal of processed fractions coming out from processing.
 - (ii) Payment terms: As per commercial terms & conditions of NIT.
 - (iii) The Agency shall maintain online fully electronic records of the different disposed fractions obtained after processing of Legacy Waste in the standard formats using real time monitoring system / software throughout the contract period.
 - (iv) Penalties: As per the Terms of Reference (ToR) of the previous RfP.
- c. The Agency should complete the entire work i.e. processing of Legacy waste, dispose off the entire fractions (i.e. RDF, Compost, Good earth, Coarse fractions, C&D Waste and Inert etc) from the site and reclamation of SLF cells within stipulated / approved time period of **18 months** from the issuance of this addendum, failing which fines may be imposed.
- d. Deploy sufficient machineries, manpower and resource to execute the project as per scope of various works.

Eastern Organic Fertilizer Pvt. Ltd.

Asatula

Director

Joly Chaudhuri
Joly Chaudhuri, WBCS (Exe.)
 Director,
 State Urban Development Agency
 Government of West Bengal

Page | 5

Ho
 Commissioner
 Howrah Municipal Corporation

- e. The Agency shall maintain online fully electronic records of the different disposed fractions obtained after processing of Legacy Waste in the standard formats using Real time monitoring system / software throughout the contract period.
- f. Carrying out their operations, and shall be fully responsible for carrying out the operations in a safe and secured manner, consistent with the law of the land, laws and regulations and directives of any Authority and permissions.
- g. The Agency shall be responsible for the safety of all his activities & their personnel deployed for performing the work and providing services under this contract and shall be absolutely and solely responsible for any and all kinds of injuries or damages to person and property of any description whatever may be caused by or result from the operations carried out, whether these may have been carried out skill fully and carefully and strictly inconformity with the provisions of the specifications or not.

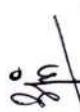
E. Environmental Compliance:

The Agency shall, at all times, ensure his operations and processing of MSW confirming to the laws pertaining to environment, health and safety aspect including SWM Rules, 2016, policies and guidelines related thereto.

The agency shall remain fully liable and indemnify the State Government for the imposition of penalty/ fine in the event of any adverse reports/failure reports conducted by the WBPCB or the CPCB or any of the Statutory authorities or by the Hon'ble National Green Tribunal.

F. Sale/disposal of Recyclable Waste:

The Agency shall make all efforts to sell or otherwise dispose of recyclable waste, recovered from the waste received at processing site.


Commissioner
Hawrah Municipal Corporation

Eastern Organic Fertilizer Pvt. Ltd.

Achhalwale

Director


Jyoti Chaudhuri, WBCS (Exe.)
 Director,
 State Urban Development Agency
 Government of West Bengal

G. Clearance of the Site:

- The site must be cleared by the Agency from time to time in the course of execution of the work/Project.
- On completion of the Works, the whole site left in a clean and workman like manner, to the entire satisfaction of SUDA. No separate payment shall be made for the said purposes; the cost thereof being deemed to have been included in the Agency's Contract Price.

H. NOW THEREFORE the part of the original Document.

All other condition will remain unchanged as agreed by the Tender Inviting authority and tender Accepting agency (Existing agreement, Existing RfP).

Annexures :

1. Previous RfP. No. : SUDA – 369/ 2019 (Pt.-I) / 8459 dated. 04.02.2021.
2. Previous Work Order: No - SUDA – 369/ 2019 (Pt.-I) / 6811 dt. 23.12.2022 and SUDA – 369/ 2019 (Pt.-I) / 179 dt. 09.01.2023.
3. Previous Agreement. Dated 20th January, 2023.
4. Minutes of Meeting. Chaired by Hon'ble MIC dated 25.03.2025
5. E-file Notes of e-file No. SUDA-15014(17)/59/2022-HFA SEC-SUDA (Computer no - E-580877).
6. Consent letter of the agency. No - EOFPL/ SUDA/ MAY/ CL-IV/ AQ/ 01/ 2025-26 dt.08.05.2025.
7. Letter of Acceptance cum Work Order: Addendum. No. SUDA – 369/ 2019(pt-I)/ 4098 dt. 16.06.2025.
8. Acceptance letter of the agency: EOFPL/ SUDA/JUNE/ CL-IV/02/ 2025-26 dt.20.06.2025.

Eastern Organic Fertilizer Pvt. Ltd.

Katnalivale

Director

Jolly Chaudhuri
Jolly Chaudhuri, WBCS (Exe.)
Director,
State Urban Development Agency
Government of West Bengal

2/6
Commissioner
Mewar Municipal Corporation

Signed By

Chaudhuri

**Joly Chaudhuri, WBCS (Exe.)
Director,
State Urban Development Agency
Government of West Bengal**

(a) For the Authority/Tender Accepting Authority, Director, SUDA Witnesses: From Authority

Shri

**Commissioner
Howrah Municipal Corporation**

(b) The Commissioner / Secretary, Howrah Municipal Corporation.

1. Tapasree Das

2. Ishattacharya

Witnesses:
From the ULB

Eastern Organic Fertilizer Pvt. Ltd.

Aschalewale

Director

Shankar Chatterjee

Shankar

(C) Agency or the Concessionaire or The Service Provider/Tenderer/Bidder), EOFPL

Witnesses:
From the Agency



"VAKALATNAMA"

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

I A. No. of 2025

Original Application No. 54/2025/EZ

Howrah dumpyard cannot take any more waste: Experts"- News item
published in The Times of India, dt. 24.03.2025, Kolkata

And

1. Principal Secretary, Department of Environment and Forest,
Government of West Bengal;

10. Member Secretary, West Bengal Pollution Control Board;

11. District Magistrate, District- Howrah;

12. Howrah Municipal Corporation, through its Municipal
Commissioner;

13. Kolkata Metropolitan Development Authority (KMDA), through its
Chief Executive Officer.

... Respondents

And

In the matter of :-

Howrah Municipal Corporation, through its Municipal Commissioner;

...Respondent no. 4/Applicant

KNOW ALL MEN by these presents that I/We the Respondent no. 4/Applicant - HMC
through its commissioner herein do hereby in my/our name and my/our behalf
constitute and appoint Amrita Pandey Advocate, High Court at Calcutta as our true
lawful me/us in the matter noted above to file suit, written statement, conduct suit,
appeal from original suit, order etc., And for that purpose to do all acts and things,
whatsoever in that connection including compromise of the above matter depositing in
or withdrawing money from, filing or taking out of appear, document and payment order
from Court referring matters in dispute between the parties here to arbitration,
withdrawing the above matters with liberty to file fresh suit, sending properties released
from attachment, filing execution or miscellaneous cases and other petitions, bidding at
execution sale, obtaining payment from us out of Court withdrawing custody and other
fees and doing on my behalf other acts, in the above matter as are necessary and proper.
I hereby agree to ratify and confirm all acts so done by the said advocate or attorneys as
my own acts and as if done by me to all intents and purposes.

AMRITA PANDEY F/747/2009
ADVOCATE, HIGH COURT AT CALCUTTA
7c, KSR Roy Road, Kolkata-700001
2nd Floor Room No. 206
Mob No 9830609262; E: amritalegal@gmail.com
Received and accepted by me

Date: 26.7.2025

Bandana Pokhriyal
Commissioner
Howrah Municipal Corporation

Read & accepted
& satisfied by me
Amrita Pandey
Advocate
F/747/2009



Amrita Pandey <amritalegal@gmail.com>

Re: Advance copy of IA No. of 2025 in connection with OA no. 54/2025/EZ Howrah dumpyard cannot take any more waste: Experts"- News item published in The Times of India, dt. 24.03.2025, Kolkata

Amrita Pandey <amritalegal@gmail.com>

Sun, Aug 3, 2025 at 4:14 PM

To: subhas datta <subhasdatta@rediffmail.com>, akdadhich.legal@gmail.com, Sudip Kumar Dutta <adv.skdutta@gmail.com>, paushali banerjee <poushali_b@yahoo.com>

Dear All

Re: IA No of 2025

OA No. 54 of 2025/EZ

Please find attached herewith the advance e-copy of the IA filed on behalf of HMC - Respondent no. 4/Applicant.

Warm Regards

Amrita Pandey

On Thu, May 22, 2025 at 7:08 PM Amrita Pandey <amritalegal@gmail.com> wrote:

Dear Sir

Please find attached herewith the e-copy of the affidavit filed by HMC - Respondent no. 4 herein.

Warm Regards,

Amrita Pandey

Advocate

--
Amrita Pandey
Advocate

 **IA HMC OA 54.pdf**
12080K